QUARTERLY PROGRESS REPORT OF NON – ATTAINMENT CITY GAJRAULA

Submitted on behalf of State of Uttar Pradesh

JANUARY - MARCH 21

UTTAR PRADESH POLLUTION CONTROL BOARD
Building No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh 226010

ꕥCONTENTS ꕥ

Sl.No.	City	Page No.
I	Basic Information	01-01
II	Capacity Building, Monitoring Network and Source Apportionment	02-05
III	Public Outreach	06-07
IV	Road Dust and Construction & Demolition	08-17
V	Vehicles	18-24
VI	Industries	25-33
VII	Waste and Biomass- Dumping and Burning	34-37
VIII	Air Quality Data	38-38
IX	Annexures	39-102
1.	*Annex -CB 1*	40-41
2.	*Annex -CB 2*	42-43
3.	*Annex -CB 3*	44-51
4.	*Annex -CB 4*	52-52
5.	*Annex -CB 5*	53-54
6.	*Annex -PO 1*	55-57
7.	*Annex -RD 1*	58-59

8.	*Annex -RD 2*	60-60
9.	*Annex -RD 3*	61-61
10.	*Annex -RD 4*	62-62
11.	*Annex -RD 5*	63-67
12.	*Annex -RD 6*	68-68
13.	*Annex -RD 7*	69-69
14.	*Annex -RD 8*	70-70
15.	*Annex -RD 9*	71-71
16.	*Annex -RD 10*	72-72
17.	*Annex -RD 11*	73-75
18.	*Annex -RD 12*	76-88
19.	*Annex -C&D 1*	89-89
20.	*Annex - C&D 2*	90-95
21.	*Annex -VE 1*	96-97
22.	*Annex -IP 1*	98-98
23.	*Annex -WB 1*	99-99
24.	*Annex -WB 2*	100-102

Basic Information

Name of Non Attainment City	**GAJRAULA**
Sate/ Union Territory	UTTAR PRADESH
Name of Nodal Officer at PCB/ PCC	Chief Environmental Officer (Laboratory)
Email Id	ceolab@uppcb.in
Contact Number	0522-2720832
Date till which progress is submitted	31.03.2021

Action Point Code	Sector	Total Number of Actions	Number of Actions Completed	Number of Actions Under Progress
CB	CAPACITY BUILDING, MONITORING NETWORK AND SOURCE APPORTIONMENT	8	4	4
PO	PUBLIC OUTREACH	6	6	0
RD/ C&D	ROAD DUST AND CONTRUCTION & DEMOLITION	25	21	4
VE	VEHICLES	16	15	1
IP	INDUSTRIES	20	18	2
BB/DF	WASTE AND BIOMASS-DUMPING AND BURNING	17	16	1
AQ	AIR QUALITY DATA	9	6	3

CAPACITY BUILDING, MONITORING NETWORK AND SOURCE APPORTIONMENT

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
CB1	**Installation & Commissioning of Monitoring Stations**												
CB1.1	CAAQMS	03 CAAQMS are installed in industries. UPPCB has requested to CPCB for integration and connectivity to these CAAQMS to National Network. UPPCB has provided necessary data to CPCB.	01 CAAQMS required as per CPCB guideline.	To be provided by CPCB	To be provided by CPCB	No	Number	Yes	Detailed Micro Plan for installation of CAAQMSs by UPPCB is attached. **Annex-CB-1.**	Not Required as CAAQMS installed by industries	Not required	Not required	Not required
CB1.2	Manual Stations	2 Manual Stations are established and are functional at following locations: 1.Raunak Auto 2. Indira Chowk	1 (as per CPCB norms)	March 2021	No target date available in the City Action Plan as this is an additional action point.	1	Number	Yes	Data is available on UPPCB website. http://www.uppcb.com/ambient_quality.htm	Rs. 12.66 Lac/ year	Rs. 8.96 Lac	Rs. 8.96 Lac	Rs. 3.7 Lacs additional for 1 Manual monitoring station
CB3	**Assessment of sources**												

CB3.1	Emission Inventory	SA/CC study based on available data shall be completed by June 2021 and comprehensive study shall be completed after 3 years from reciving of funds.	Rapid SA/CC study	Jun-21 for rapid study	No	No	Study	Yes	Detailed Micro Plan for EI & SA is attached. **Annex-CB-2.**	Rs. 6.2 Lac	Rs. 6.2 Lac	3.72 Lac	No
CB3.3	Source Apportionment Study												
CB4	**Training & Capacity Building**												
CB4.1	Training & skill development of public officals	Could not be organised due to COVID-19 pandemic conditions. Will be organised in 2021-22 as per the Training Calender enclosed.	As per the Training Calender 2021-22 (copy enclosed)	As per the Training Calender 2021-22 (copy enclosed)	Yes	As per the schedule mentioned in the Training Calender 2021-22.	As per attachment	Yes	Training Calender 2021-22. **Annex-CB-3.**	Demand for activity placed under 15th FC	Nil	Nil	Rs. 67.63 lacs
CB4.2	Infrastructure development (Laboratory/ AQM Cell	AQM cell in UPPCB HQ and Air Lab in UPPCB Bijnor HQ for gajraula city have already been established and are functional	1 Lab & 1 AQMC	360 days (Dec-2020 with 04 months grace period due to COVID-19 pandemic situation	No	Completed	Yes/No	No	Nil	Not required	Not required	Not required	Not required

CB4.4	Organization of meeting of District Environment Committee for sensitizing the Line Departments for advance preparedness of implementation of Action Plan and following action points	District level committee under the Chairmanship of District Magistrate is functional and meetings are held on monthy basis for reviewing the implementation of City Clean Air Action Plan. DEC meetings during the last quarter held on the following dates: 21.08.2020; 29.09.2020; 07.11.2020; 24.12.2020, 30.01.2021 and 24.02.2021	Monthly	August, 2020 (Immediate) & October, 2020 and thereafter regular monthly meetings	No	12	Number	Yes	All MoM are available on the portal (http://www.upecp.in/HomeMeetingList.aspx)	Not required	Not required	Not required	Not required

CB5	**Emergency Response System**	1. GRAP is applicable in the city and monitoring is done on a regular basis by DEC. 2. For the purpose of ERS to be developed by PCB, State Disaster Management Authority and Meteorological Department as per the order of Hon'ble NGT dated 20.11.2019, the disaster Management Authority has requested for development of a guideline by NDMA. The matter also reviewed by CS,GoUP and a letter has been sent to NDMA, CPCB and MoEF&CC for issuance of a guideline for development of ERS for severe levels of air pollution. The response of MoEF&CC, CPCB & NDMA is awaited.	1. GRAP implemention 2. Development of ERS as per of order of Hon'ble NGT	1. Oct-19 2.To be provided by NDMA, MoEF&CC & CPCB	1. No 2.Yes as matter referred to NDMA, MoEF&CC & CPCB	1. GRAP implemention 2. Development of ERS as per of order of Hon'ble NGT	Number	Yes	1. Grap Implementation report **Annex-CB-4.** 2. Letter dated 22.12.2020 written by the State to NDMA, CPCB & MoEF&CC. **Annex-CB-5.**	Not Needed	Not Needed	Not Needed	Not required

PUBLIC OUTREACH

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
PO1	**Public Outreach**												
PO1.1	Daily Air Quality Public Information Dissemination System	Real time data on Air quality shall be available on Sameer App after CPCB connects the 03 industrial CAAQMSs to the Sameer App. Information as desired by CPCB has been provided by UPPCB. At present, monthly air quality data is being published on UPPCB's website	03 industrial CAAQMSs	Regular activity	To be given by CPCB	03 industrial CAAQMSs	Yes/No	No	Nil	Not required	Not required	Not required	Not required
PO1.3	Issue public advisory for prevention and control of air polltuion	AQI bulletin along with public advisory and action taken is published on UPPCB website during GRAP period. 10 bulletins were published during the last quarter (Jan-Mar 21)	10	15 days and thereafter as regular activity (15.9.19)	No	20	Number	URL	10 Weekly bulletins (http://www.uppcb.com/weekly-aqi.htm)	Not required	Not required	Not required	Not required

PO1.4	Deeper public engagement and consultation (workshops/ programmes in schools/ colleges)	Public Awareness Activities could not be organised due to COVID-19 pandemic conditions. In 2021-22 Public Awareness Activities will be organised as per the Public Awareness Calender 2021-22.	As given in the Calender enclosed.	As given in the Calender enclosed.	Yes due to COVID-19 pandemic situation	As given in the Calender enclosed.	Number	Yes	Public Awareness Calender for Year 2021-22. **Annex-PO-1.**	Not required	Not required	Not required	Rs. 25 lacs
PO1.5	Launch mobile app to update public about status of air quality	Air quality data is being published on UPPCB's website on monthly basis.	Air quality data is being published	30 days (Sept 2019)	No	Regular activity	Yes/No	No	Nil	Not required	Annexure	Nil	Not required
PO2	**Public Grievance Redressal System**												
PO2.1	App Based System	Swachh Vayu App has been developed and is operational.	Swachh Vayu App	30 days (Sept 2019)	No	Completed	Number	Yes	No complaints received as on 15.03.2021 for Gajraula The Status of disposal monitored for improvement by AQMC & DEC.	Rs. 8.5 lacs	Rs. 8.5 lacs	Rs. 8.5 lacs	Not required
PO2.2	Helpline Number	Helpline Number: 01342260434	Completed	Regular activity	No	Completed	Number	No	Not Applicable	Not required	Not required	Not required	Not required

ROAD DUST AND CONSTRUCTION & DEMOLITION

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
RD1	**Road dust**												
RD1.1	Immediate lifting of solid waste generated from disilting and cleaning of municipal drains for its disposal	100% (Cleaning of municipal drains work have been completed.)	28 Kms	Regular Activity (30.06.2021)	No	Completed	Text	YES	List of drains cleaned. **Annex-RD-1**	10.45 Lacs Common Source	10.45 Lacs	10.45 Lacs	Not Required
RD1.2	Maintain potholes free roads	3 Kms Potholes Free Road Work Have been Done.	3 Kms	90 days (Nov 2019)	No	Completed	Number	YES	List of road stretches made pothole free. **Annex-RD-2.**	Rs. 3.5 Lacs	Rs. 3.5 Lacs	Rs. 3.5 Lacs	Not Required
RD1.3	Regular cleaning of street surfaces and spraying of water to suppress dust.	Cleanliness and water spraying are being done 02 times in a week through 05 water tankers on 73 roads covering 120 Kms .	15 Kms	Oct-2019 (Road cleaning is a Regular Activity.)	No	Completed (On-going)	Number	Yes	Attached As **Annex-RD-3.**	1.50 Lacs Common Source	1.50 Lacs	1.50 Lacs	Not Required
		Assessment of road dust of 1 Km has been completed.	1 kms	17-22 August, 2020	No	Completed	Study	Yes	letter attached. **Annex-RD-4.**	01 Lakh	0.8 Lakh	0.8 Lakh	Not Required

		Tender invited for purchase of 01 mechanical sweeping machine.	5 Kms	31.03.2021	No	Ongoing (Tender Under Process)	Study	Yes	Tender details. **Annex- RD-5.**	66,40,000 CFC (central finance commission)	7E+06	Not Utilized	Not Required
		Night washing of roads with STP treated water twice a week is being done regularly	10 kms	October, 2020	No	Regular activity	Number	Yes	List of roads. **Annex-RD-6.**	1200000 (unit)	1E+05	1E+05	Not Required
RD1.4	Black-topping of unpaved road	05 roads were identified for black-topping work without paved road,Black topping of 05 road of 15 km work has been completed.	15 km of 05 Roads	180 days (June-2020 including the grace period of COVID-19	No	Ongoing	Number	Yes	List of roads. **Annex-RD-7.**	Rs. 6 Lac	Rs. 6 Lac	6 Lac	Not Required
RD1.6	To take appropriate action to remove road dust/silt regularly by using mechanical sweepers	Action is being taken to invite tender for mechanical sweeping.	5 Kms	30.04.2021	Yes Dec. 2021	Ongoing (Tender Under Process)	Number	Yes	Tender details. **Annex- RD-5.**	66,40,000 CFC (central finance commission)	7E+06	Not Utilized	Not Required
RD1.7	End-to-end paving of the road	End to end paving has been done for 4.2 Kms paving of the road.	4.2 Kms	180 days (Dec-21)	No	Completed	List	Yes	List of roads. **Annex-RD-8.**	Rs. 40 Lacs	Rs. 40 Lacs	Rs. 40 Lacs	Not Required

RD1.9	Introduce water fountain at major traffic intersection	6 water fountain has been installed .	6 fountains	90 days (Nov-19)	No	Completed	Number	Yes	list of 6 water fountains. **Annex-RD-9.**	44 Lacs	44 Lacs	44 Lacs	Not Required
RD1.10	Widening of Roads	Widening of 03 roads are under progress. 1. Indira chowk to Daakkhane 2.Mandi Samiti to Fazalpur railway cossing 3. Yash Public school to Khaadgujar road	99.25 Kms	360 days (Dec-2020 with 04 months grace period due to COVID-19 pandemic situation)	Yes	November 2021	Text	Yes	As detailed in present status.	Approx Rs.3100 crore	Approx Rs.3100 crore	Approx Rs.2000 crore	Not Required
RD1.11	Improvement of infrastructure for decongestion of road.	Improvement of infrastructure for decongestion of 6.25 Kms road under process.	6.25 Kms	01-11-2019	Yes	Completed	Number	YES	As detailed in present status.	40 Lacs	40 Lacs	40 Lacs	Not Required
RD1.14	Identify road stretches with high dust generation	O3 Roads of length about 8 kms on the basis of Road dust assessment.	8 kms	31.12.2021	Yes	Ongoing Activity. Completed for Quarter	length	YES	As detailed in present status.	NIL	NIL	NIL	Not Required
RD1.15	Create Proper Pedestrian Infrastructure	Work of 7 Kms footpath completed.	7 kms	31.12.2022	No	Completed	Number	YES	Details of Pedestrail Infrastructure. **Annex-RD-10.**	40 Lacs	40 Lacs	40 Lacs	Not Required

RD1.16	All the canals/nullah's side roads should be brick lined. Proper plantation also carried out.	Plantation work has been completed	1	360 days (Dec-2020 with 04 months grace period due to COVID-19 pandemic situation)	No	Completed	Number	No	Nil	12,500/-	12,500/-	12,500/-	Not Required
RD2	**Creation of green cover**												
RD2.2	Creation of green buffers along the traffic corridors and their maintenance	Plantation in 3000 Tree Guards is under process.	3000 Plants with Tree Guards	31.12.2021	No	Completed	Number	YES	Details of Plantation. **Annex-RD-11.**	10.78 Lakh	10.78 Lakh	No Utilized	Not Required
RD2.3	Necessary changes in byelaws- Greening of open areas, gardens,community places, schools and housing societies	Housing & Urban Planning Department U.P. has made necessary provisions in the byelaws for plantatiion in open areas, housing societies etc.	Change in Byelaws	90 days (oct-2019)	Yes	Change in Byelaws	Notification	Yes	Copy of the Notification. **Annex-RD-12.**	Not Required	Not Required	Not Required	Not Required
RD2.5	Builders should leave 25%/33% area for green belt in residential colonies to be made mandatory.	Master Plan is being prepared by M.D.A.	Master Plan is being prepared	44531	No	under process	Number	No	Nil	Not Required	Not Required	Not Required	Not Required

RD2.7	Implementation of maintaining at least 33% forest cover area in the city in master plan.	At least 70 percent work has been completed under 33 percent forest cover scheme. The remaining work will be completed as soon as possible	4.69 Sq. Km.	180 days (June-2020 including the grace period of COVID-19 pandemic situation)	Yes 01-07-2021	under process	Number	No	Nil	Rs.7.5 Lac	7.5 Lac	5.25 Lac	Not Required
C&D1	**Construction Activities**												
C&D1.1	Ensure transportation of construction materials in covered vehicles	01 vehicle has been purchased for transportation of construction material in covered vehicles	01 vehicle	Regular activity	No	Completed	Number	Yes	As detailed in present status.	7,96,000 CFC (central finance commission)	796000	796000	Not Required

C&D1.2	Strict enforcement of CPCB guidelines for construction (use of green screens, side covering of digging sites, etc.)	1. UPPCB has launched dustapp www.upecp.in/dustapp for the purpose of dust control self audit and a public notice was issued u/s 31A of Air act in the newspaper dated 23.09.2020 and through e-advertisement for the same 2. The app is functional since October 2020 and 02 construction projects have submitted online self dust control audit assessment online. 3.UPPCB has also initiative for installation of PTZ cameras at all the major construction sites with open access to the UPPCB server.	1	Regular activity	No	Regular activity.	Number	Yes	List of Projects. **Annex-C&D-1.**	Not Required	Not Required	Not Required	Not Required

C&D1.3	Restriction on storage of construction materials along the road.	Restriction on storage of construction materials along the road is strictly enforced. All construction sites are being covered by green mesh curtain. All construction areas are being covered to avoid dispersion of particulate matter. The regulating authority for this is Gajraula/Bijnor Municipal Corporation & Gajraula/Bijnor Development Authority. Fines are being imposing on defaulters.	Regular activity	30 days (Sept -2019)	No	Regular activity	Number	Yes	details of action taken against defaulter agencies. **Annex-C&D-2.**	Not Required	Not Required	Not Required	Not Required

C&D1.4	Covering of construction site.	Restriction on storage of construction materials along the road is strictly enforced. All construction sites are being covered by green mesh curtain. All construction areas are being covered to avoid dispersion of particulate matter. The regulating authority for this is Gajraula/Bijnor Municipal Corporation & Gajraula/Bijnor Development Authority. Fines are being imposing on defaulters.	Regular activity	30 days (Sept -2019)	No	Regular activity	Number	Yes	details of action taken against defaulter agencies. **Annex-C&D-2**.	Not Required	Not Required	Not Required	Not Required
C&D1.8	Enforcement of Construction and Demolition Waste Rules	Regular inspection is carried out to prevent such type of activity. Any defaulter found is imposed with penalty and action taken as per law. 1. Tractors and trolleys have been arranged to collect C&D waste. 2. Interlocking Tyles are manufactured from the C&D West extracted from the city.	Regular activity	15 days (15 sept 2019) , and thereafter, continue as regular activity	No	Regular activity	Number	Yes	Yes Detailed in present status	Not Required	Not Required	Not Required	Not Required

C&D1.9	Control measures for fugitive emissions from material handling-conveying and screening operations	1. UPPCB has launched dustapp www.upecp.in/dustapp for the purpose of dust control self audit and a public notice was issued u/s 31A of Air act in the newspaper dated 23.09.2020 and through e-advertisement for the same 2. The app is functional since October 2020 and 02 construction projects have submitted online self dust control audit assessment online. 3.UPPCB has also initiative for installation of PTZ cameras at all the major construction sites with open access to the UPPCB server.	Regular activity	15 days (15 sept 2019) , and thereafter, continue as regular activity	No	Regular activity	Number	Yes	List of Projects. **Annex-C&D-1.**	Not Required	Not Required	Not Required	Not Required
C&D1.11	Enforce restrictions on construction activities within urban air shed zones during high pollution period	Regular Monitoring is being done.	Regular activity	15 days (15 sept 2019) , and thereafter, continue as regular activity	No	Regular activity	Number	No	Nil	Not Required	Not Required	Not Required	Not Required

C&D1.12	Frame and implement policy for segregation of construction and demolition waste and provide a network of decentralized C&D waste segregation and collection sites across the city.	UPPCB has launched dustapp www.upecp.in/dustapp for the purpose of dust control self audit and a public notice was issued u/s 31A of Air act in the newspaper and through e-advertisement for the same.	Regular activity	15 days (15 sept 2019) , and thereafter, continue as regular activity	No	Regular activity	Number	No	Nil	Not Required	Not Required	Not Required	Not Required
C&D1.13	Promote recycling of construction and demolition waste.	Interlocking bricks and pots are being prepared.	Regular activity	15 days, and thereafter, continue as regular activity	No	Regular activity	Number	No	No	Not Required	Not Required	Not Required	Not Required

VEHICLES

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
VE1	**Improve and strengthen PUC programme**												
VE1.1	Number of PUC centers in the city	PUC Center in Gajraula is as- 1.Nature Seva Samiti BPCL coco side, Gajraula 2.shree Ji Seva Sansthan Delhi road Gajraula 3. Hindustann sales, Delhi road Gajraula 4.Nihal Paryavaran Samiti,Delhi road Gajraula 5. Chaudhari Welfare Society,Gajraula.	5 PUC	180 days (June-2020 including the grace period of COVID-19 pandemic situation)	No	Completed	Number	Yes	As detailed in present status.	15 lakh	15 lakh	15 lakh	NIL
VE1.2	Regular checking of Vehicular emission and issue of Pollution under Control Certificate (PUC)	Regular checking of vehicular emissio is regular basis.	On-going	Regular activity	No	Regular activity	Number	No	Nil	Not Required	Not Required	Not Required	Not Required

VE1.4	linking of PUC centres with remote server and eliminate manual intervention in PUC testing.	Linked to 05 PUC with remote sensor	5 PUC	180 days (June-2020 including the grace period of COVID-19 pandemic situation)	No	Completed	Number	Yes	As detailed in present status.	15 lakh	15 lakh	15 lakh	Not Required
VE3	**Freight transport**												
VE3.4	Check overloading: Use weigh-in-motion bridges / machines (WIM) and Weigh bridges at entry points to the city to check the payload of commercial vehicles. As per the CMVR, a penalty of 10 times the applicable rate for overloaded vehicles is applicable.	Weigh in motion bridges installed checked 02 overloadings.	02 overloadings	180 days (June-2020 including the grace period of COVID-19 pandemic situation)	No	Completed	Number	No	No	10 lakh	10 Lakh	10 Lakh	Not Required
VE4	**Clean fuel and fuel Quality**												

VE4.1	Check on fuel adulteration and random monitoring of fuel quality data	Actions are being taken at administrative level by organizing a team of concerned company's sales officer for the random Inspection of adulteration and fuel quality at different petrol pumps of the district and under the applied action plan time to time as per the rule continuous action is being taken for the control of adulteration. In order to Improve the air quality of the non-attainment city of Amroha (Gajraula) district, the concerned petrol pump is being inspected by sales officer of oil companies. No any defaulters found dunring inspecction	zero tolerance	30 days (Sept-2019)	No	On-going	Number	Yes	As detailed in present status.	Not Required	Not Required	Not Required	Not Required
VE4.2	Alternative clean fuel policy for vehicle	Only fuel of type BS 6 is available at retail outlets of Amroha (Gajraula). Also diesel Exhaust fluid (DEF) is available in adequate stock. there is no any LPG & CNG Stations in Gajraula	Availability of BS6 type fuel	30 days (Sept-2019)	No	On-going	Number	Yes	As detailed in present status.	Not Required	Not Required	Not Required	Not Required

VE 4.4	Use of Bioethanol in the city/urban transport system/waste to energy.	Already mixing fuel by all petroleum supplied company. Not required as Gajraula is very small city	No	360 days (Dec-2020 including the grace period of COVID-19 pandemic situation)	No	On-going	Number	No	Nil	Not Required	Not Required	Not Required	Not Required
VE5	**Parking Management**												
VE5.1	Prevent parking of vehicles in the non-designated areas	challen 65 vehicles (jan 21 to 7 March 21)	No	As regular activity	No	Regular activity	Number	No	Nil	Not Required	Not Required	Not Required	Not Required
VE5.2	Development of Multi-layer parking	Not required as Gajraula is very small city	No	360 days (Dec-2020 including the grace period of COVID-19 pandemic situation)	No	No	Number	No	Nil	Not Required	Not Required	Not Required	Not Required
VE5.3	Penalise parking of vehicles in non designated areas	challen 65 vehicles (jan 21 to 7 March 21)	No	As regular activity	No	Regular activity	Number	No	Nil	Not Required	Not Required	Not Required	Not Required
VE6	**Strengthening of Public Transportation**												

VE6.7	Steps for promoting battery operated vehicles like Erickshaw/Cart	U.P. Electric Vehicle Manufacturing Policy 2019 has been notified 450 E-rickshaw operated.	450 E-rickshaw	120 days (April-2020)	No	Completed	Number	No	No	Not Required	Not Required	Not Required	Not Required
VE7.	**Traffic Congestion**												
VE7.2	Synchronize traffic movements/Introduce intelligent traffic system for lane-driving	Installation of ITMS is not required.	No	180 days (June-2020 including the grace period of COVID-19 pandemic situation)	Installation of ITMS is not required.	Installation of ITMS is not required.	Number	No	No	Not Required	Not Required	Not Required	Not Required
		NH-24 Choupla and indra Chowk are found as Light Traffic congestion hotspot in Gajraula	Reduce vehicle idling time by smooth flow of traffic	Regular activity	No	Completed	Yes/No	Yes	As detailed in present status	Not required	Not required	Not required	Not required
		Directions u/s 31A of Air act has been issued to SP Traffic for preparation and implementation of Interim Traffic Decogestion Plan.	Issue of direction	Dec-20	No	Issue of direction	Text	Yes	Copy of Direction. **Annex-VE-1.**	Not required	Not required	Not required	Not required

VE7.3	Prepare plan for construction of diversion ways/ bypasses to avoid congestion due to nondestined vehicles.	Widening of the NHAI Moradabad to Hapur is being under process.	NHAI Moradabad to Hapur	360 days (Dec 2021)	Yes	Ongoing	Number	No	No	This is Designed Built Finance Operate and Transfer based project (DBFOT)	Not Required	Not Required	Not Required
VE7.4	Prepare plan for widening of road and improvement of infrastructure for decongestion of road.	Completed, Near Indra Chowk in Gajraula	Completed	90 days (Nov-2019	November 2021	No	Text	No	Nil	Rs. 40 Lacs	Rs. 40 Lacs	Rs. 40 Lacs	Not Required
VE8	**Launch Public awareness campaign for air pollution control, vehicle maintenance, minimizing use of personal vehicle, lane discipline, etc.**	Awareness programms are organized by Enforcement Team time to time.	regular activity	regular activity	No	Regular activity	Text	No	Nil	Not Required	Not Required	Not Required	Not Required

VE11.3	Enforcement of law against visibly polluting vehicles: remove them from road, impose penalty, and launch extensive awareness drive against polluting vehicles.	challen 65 vehicles (jan 21 to 7 March 21)	regular activity	As regular activity	No	Regular activity	Number	No	Nil	Not Required	Not Required	Not Required	Not Required

INDUSTRIES

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
IP1	**Industrial air pollution control**												
IP1.1	To intensify monitoring of industries to reduce of emission by the industries.	9 air polluting units identified in the district. All units to operate only after adequate APCS installed and commissioned. Deatiled are: 1.Jubilant Life Sciences Limited (Distillery Unit) 2.Jubilant Agri and Consumer Products Limited (Fertiliser Unit) 3.Jubilant Life Sciences Limited (Power Plant) 4.Coral News Prints Ltd. 5.Kamakshi Papers Pvt. Ltd., 6.Teva API India Ltd, 7.Umang Dairies 8.Dairy India Pvt Ltd. 9.Best Crop Science LLP (Old Name Chemtura Chemicals India Pvt. Ltd),C-2, Industrial Area Gajraula, Amroha.	9 Industries	Regular Activity	No	Ongoing	Number	Yes	As detailed in present status	Not Required	Not Required	Not Required	Not Required
IP1.2	Action against non-complying industrial units	No industries found not complying in the last quarter	Quaterly	Regular Activity	No	Regular Activity	Number	No	Nil	Not Required	Not Required	Not Required	Not Required

IP1.5	Random auditing for Air pollution measures and Online reporting systems in the industries	5 Industries have Online reporting and monitoring systems	5 Industries	Regular Activity	No	Regular Activity	Number	Yes	As detailed in present status	Not Required	Not Required	Not Required	Not Required
IP1.7	Identification of air polluting industries and their regular monitoring including use of designated fuel	9 air polluting units identified in the district. All units to operate only after adequate APCS installed and commissioned. Deatiled are: 1.Jubilant Life Sciences Limited (Distillery Unit) 2.Jubilant Agri and Consumer Products Limited (Fertiliser Unit) 3.Jubilant Life Sciences Limited (Power Plant) 4.Coral News Prints Ltd. 5.Kamakshi Papers Pvt. Ltd., 6.Teva API India Ltd, 7.Umang Dairies 8.Dairy India Pvt Ltd. 9.Best Crop Science LLP (Old Name Chemtura Chemicals India Pvt. Ltd),C-2, Industrial Area Gajraula, Amroha.	9 Industries	Regular Activity	No	Regular activity	Text	Yes	As detailed in present status	Not Required	Not Required	Not Required	Not Required
IP1.8	Promoting cleaner production in industries.	16 Industries already adopting	16 Industries	On-going	No	Regular activity	Text	Yes	list of industries. **Annex-IP-1**.	Not Required	Not Required	Not Required	Not Required

IP1.9	Fugitive emission control	06 nos. of roads NPP Gajraula is being washed and cleaned weekly	6 roads	15 days, and thereafter, continue as regular activity	No	Regular activity	Text	Yes	As detailed in present status	Not Required	Not Required	Not Required	Not Required
IP1.10	Ensuring installation/Up-gradation and operation of air pollution control devices in industries	Air pollution control devices are installed in 16 Industries.	16 Industries	180 Days (June-2020 including the grace period of COVID-19 pandemic situation)	No	Completed	Text	yes	list of industries. **Annex-IP-1**.	Not Required	Not Required	Not Required	Not Required

IP1.11	Action/closure against defaulting/unauthorized industrial units.	No Defaulters were found.	None	180 Days (June-2020 including the grace period of COVID-19 pandemic situation)	No	On-going	Number	No	Nil	Not Required	Not Required	Not Required	Not Required
IP1.12	Ensuring emission standards in industries	checking in 16 Industries to be ensured.	16 Industries	On-going	No	On-going	Text	yes	list of industries. **Annex-IP-1**.	Not Required	Not Required	Not Required	Not Required
IP1.26	Bank guarantee should be taken for the compliance of conditions imposed in CTO/CTE for control of Environmental Pollution from industries.	Bank guarantee is being taken for the compliance of conditions imposed in CTO/CTE for control of Environmental Pollution from industries. Inspection and verification of compliance of conditions imposed in CTE/CTO is regularly carried out by UPPCB personnel. Bank guarantee of requisite amount taken at the time issuance of CTE/CTO as per norms. No BG has been forfeited till now.	regular activity	regular activity	No	On-going	Yes/No	No	Nil	Not Required	Not Required	Not Required	Not Required
IP3	**OCEMS in Industries**												

IP3.2	Implement Continuous Emission Monitoring System (CEMS) across all targeted and applicable polluting industry	07 Industries.Detailed are: 1.Jubilant Life Sciences Limited (Distillery Unit) 2.Jubilant Agri and Consumer Products Limited (Fertiliser Unit) 3.Kamakshi Papers Pvt. Ltd., 4.Teva API India Ltd, 5.Umang Dairies 6.Dairy India Pvt Ltd. 7.Best Crop Science LLP (Old Name Chemtura Chemicals India Pvt. Ltd), C-2, Industrial Area Gajraula, Amroha.	07 Industries	60 days (Oct 2019), and thereafter, regular activity	No	on-going activity	Number	No	Nil	Not Required	Not Required	Not Required	Not Required
IP3.3	Development of mobile facility/van for continuous ambient air quality monitoring for different localities.	No proposal for mobile faculty/ van for continuous ambient air quality monitoring.	No Proposal	360 days (Dec 2020 including 4 months grace period due to covid 19 pandemic)	Yes	01 year after sanction of Activity.	Yes/ No	No	Nil	Not Required	Not Required	Not Required	Not Required

IP3.4	Live camera feed and to take action against non-complying industrial units	07 Industries.Detailed are: 1.Jubilant Life Sciences Limited (Distillery Unit) 2.Jubilant Agri and Consumer Products Limited (Fertiliser Unit) 3.Kamakshi Papers Pvt. Ltd., 4.Teva API India Ltd, 5.Umang Dairies 6.Dairy India Pvt Ltd. 7.Best Crop Science LLP (Old Name Chemtura Chemicals India Pvt. Ltd), C-2, Industrial Area Gajraula, Amroha.	09 Industries	60 days (Oct 2019), and thereafter, regular activity	NO	Completed	Yes/ No	Yes	As detailed in present status	Not Required	Not Required	Not Required	Not Required
IP5	**Control of air pollution from Brick kilns**												
IP5.2	identification of brick kilns and their regular monitoring including use of designated fuel and closure of unauthorized units.	Closure order for 5 no. brick kilns have been issued and prosecuted.	05 brick kilns.	60 days (Oct 2019), and thereafter, regular activity	No	Completed	number	Yes	As detailed in present status	Not Required	Not Required	Not Required	Not Required

IP5.3	Conversion of natural draft brick kilns to Force/ induced draft.	No conversion is being done for brick klins.	None	360 days (Dec 2020 including 4 months grace period due to covid 19 pandemic)	No	Completed	Number	No	Nil	Not Required	Not Required	Not Required	Not Required
IP5.4	Closure of unauthorized units by seeking the possibility for shifting of kilns outside corporation limits.	Closure order for 5 no. brick kilns have been issued and prosecuted. closure order are detailed: 1- Kisan ent udhyog, Vill-fathepur sumali 2-Arsh Ent Udhyog, Vill- Kaserua 3- Malik Ent Udhyog, Vill-Tokra Patt, 4- Durga Brick works, Vill-Aharola Tejwan 5-Monu Ent Udhyog, Vill-Behlolpur, Gajraula, Amroha	05 brick kilns.	360 days (Dec 2020 including 4 months grace period due to covid 19 pandemic)	No	Under process	Number	Yes	As detailed in present status	Not Required	Not Required	Not Required	Not Required
IP8	**Control of fugitive emissions in industries**												

IP8.3	Use of covered or enclosed conveyors and transfer points	07 units where feeding is possible by means of conveyors are ensuring that no fugitive emissions takes place during feeding on conveyors and other transfer points	07 Industries	15 days, and thereafter, continue as regular activity	No	On going	Yes/ No	Yes	As detailed in present status	Not Required	Not Required	Not Required	Not Required
IP8.4	Enclosures for emission controls of the charging and tapping operations .	07 Industries.Detailed are: 1.Jubilant Life Sciences Limited (Distillery Unit) 2.Jubilant Agri and Consumer Products Limited (Fertiliser Unit) 3.Kamakshi Papers Pvt. Ltd., 4.Teva API India Ltd, 5.Umang Dairies 6.Dairy India Pvt Ltd. 7.Best Crop Science LLP (Old Name Chemtura Chemicals India Pvt. Ltd), C-2, Industrial Area Gajraula, Amroha.	07 Industries	180 Days (June-2020 including the grace period of COVID-19 pandemic situation)	No	On going	Yes/ No	No	Nil	Not Required	Not Required	Not Required	Not Required

IP8.5	Minimising the number of flanges by welding piping connections wherever possible and using appropriate sealing for flanges and valves	07 Industries.Detailed are: 1.Jubilant Life Sciences Limited (Distillery Unit) 2.Jubilant Agri and Consumer Products Limited (Fertiliser Unit) 3.Kamakshi Papers Pvt. Ltd., 4.Teva API India Ltd, 5.Umang Dairies 6.Dairy India Pvt Ltd. 7.Best Crop Science LLP (Old Name Chemtura Chemicals India Pvt. Ltd), C-2, Industrial Area Gajraula, Amroha.	07 Industries	180 Days (June-2020 including the grace period of COVID-19 pandemic situation)	No	On going	Yes/ No	No	Nil	Not Required	Not Required	Not Required	Not Required
IP8.6	Wet quenching of coke as opposed to conventional quenching	Complying in 01 captive power plant.	01 captive power plant	180 Days (June-2020 including the grace period of COVID-19 pandemic situation)	No	On going	Yes/ No	No	Nil	Not Required	Not Required	Not Required	Not Required

WASTE AND BIOMASS- DUMPING AND BURNING

Action Point Code	Action Point	Present Status	Target	Target Date	Deviation from Approved Action Plan Target	Annual Target	Field type	Attachment	Attachment Contents	Total Funds Allocated	Funds released	Funds Utilized	Additional Funds Required
BB1	**Biomass Burning**												
BB1.1	Regular check and control of burning of municipal solid wastes	Public awareness work has been done by Municipal Council, Gajraula to control burning of solid, solid waste and biomass for burning of solid, solid waste. According to the rules.	Regular activity	90 days (Nov-2019)	No	Regular activity	Number	No	NIL	Not Required	Not Required	Not Required	Not Required
BB1.2	Defaulters for open burning to be imposed fines	According to the rules, a fine of Rs 7000 has also been collected from the people who violate the above.	Regular activity	90 days (Nov-2019)	No	Regular activity	Number	Yes	As detailed in present status	Not Required	Not Required	Not Required	Not Required
BB1.3	Identify Garbage burning locations and	Garbage is not burnt at any place under the Nagar Palika Parishad, Gajraula.	Regular activity	30 days(Sep-2019)	No	Regular activity	Number	Yes	As detailed in present status	Not Required	Not Required	Not Required	Not Required
BB1.4	Prohibition/complete ban on garbage burning.	Garbage burning is prohibited under the provision of SWM, 2016. Regular monitoring is done by NPP regarding prohibition/complete ban on garbage burning. Hoarding/banner installed at main roads for awareness.	Regular activity	180 Days (June-2020 including the grace period of COVID-19 pandemic situation)	No	Regular activity	Number	No	Nil	Not Required	Not Required	Not Required	Not Required

BB1.5	Launch extensive drive against open burning of bio-mass, crop residue, garbage, leaves, etc.	Municipal Council, Gajraula has made a Byelaws for burning of biomass, crop residues, garbage, leaves etc. in the open and campaigns against continuous burning of biomass etc. are carried out and penalties have also been applied against such activities.	Regular activity	90 days (Nov-2019)	No	Regular activity	Number	Yes	As detailed in present status	Not Required	Not Required	Not Required	Not Required
BB1.8	Providing Organic Waste Compost machines , decentralization of processing of Waste, dry waste collection centres.	Collection and disposed of waste is done by Municipal Council, Gajraula.	Regular activity	90 days (Nov-2019)	No	Regular activity	Number	No	NIL	1.5 lakh	1.5 lakh	1.5 lakh	Not Required
BB1.9	Awareness for controlling of burning of agricultural waste and crop residues.	Action plan for awareness generation & IEC Activities on crop residue management has been prepared by agriculture Department for awareness on burning of crop residue.	Zero tolerance	Regular activity	Regular activity	Ongoing activity.	Regular Activity	Yes	Action plan on crop residue management for IEC activities. **Annex- WB-1.**	Not required	Not required	Not required	Not required
BB1.10	No plot should be left open more than 02 years and planting of trees must be mandatory on vacant plots.	Survey of open / vacant plots conducted by Nagar Palika Parishad, Gajraula for more than 02 years, a total of 450 plots have been found open / vacant in the survey, whose land owners have been issued notices for planting trees.	Regular activity	90 days (Nov-2019)	No	Compleyed	Number	Yes	As detailed in present status	NIL	NIL	No	Not Required
BB1.11	Dead Bodies of Animals should be disposed through proper treatment facility like rendering plant etc.	Dead Bodies of Animals treatment facility is Under Progress.	Regular activity	360 days (Dec-2020 with 04 months grace period due to COVID-19 pandemic situation)	Yes	Proposed	Number	No	NIL	Not Required	Not Required	Not Required	Not Required

BB 1.12	Door to Door collection of segregated waste by agency and then its disposal directly in plant without dumping it on land.	Door-to-door garbage collection in a total of 25 wards by the Municipal Council, Gajraula and then disposed of directly in plant without dumping it on the ground.	25 words	90 days (Nov-2019)	No	Regular activity	Number	Yes	As detailed in present status	14.5 lakh	14.5 lakh	14.5 lakh	Not Required
BB2	**Ensure segregation of waste at source**	Process of segregation of waste is under process.	Regular activity	30 days	No	Regular activity	Number	No	NIL	Not Required	Not Required	Not Required	Not Required
BB3	**Proper collection of Horticulture waste and its disposal following composting-cum gardening approach**	NADEP compost, vermi compost is prepared and disposed of from horticultural waste by Municipal Council, Gajraula.	01 Parks	90 days (Nov-2019)	No	Completed	Number	No	NIL	Not Required	Not Required	Not Required	Not Required
BB6	**Check/Stop on Stubble Burning**	Under the Nagar Palika Parishad, Gajraula, there is no stubble burning at any place	Zero tolerance	180 Days (June-2020 including the grace period of COVID-19 pandemic situation)	No	Ongoing activity	Number Yes/No	Yes	Comprehensive Action Plan for Crop residue burning prepared by Agriculture Department. **Annex-WB-2.**	As per Action Plan	As per Action Plan	As per Action Plan	As per Action Plan
BB11	**Fire crackers—regulate to control their usage**	As per Hon'ble Supreme Court's directions	Regular activity	90 days (Nov-2019)	No	completed	Number	No	Details on the steps	NIL	NIL	No	Not Required
DF1	**Domestic Fuel**												
DF1.1	Increasing the LPG connections in low income strata.	Mr. Rohit kumar HPCL and Himanshu Jain BPCL) informed in (Gajraula), 113 gas connections were issued to promote LPG through gas agendas during last months.	Regular activity	30 days (Sept-2019)	No	Regular activity	Number (2)	Yes	As detailed in present status	No	No	No	Not Required

DF1.8	Implement station of Pradhan Mantri Ujjwala Yojana (PMUY)	According to the report of Mr. rohit kumar HPCL (nodal officer) PMUY scheme was wuspended in first week of September 2019 due to completion of overall country wise target.	Regular activity	Regular activity	No	Complied it is a regular activity	Number	Yes	As detailed in present status	No	No	No	Not Required
DF1.9	Shift to LPG from solid fuel & kerosene for domestic applications	Mr. Rohit kumar HPCL and Himanshu Jain BPCL) informed in (Gajraula), 113 gas connections were issued to promote LPG through gas agendas during last months. It is to be mention that pds kerosene was stopped since april 2020	Regular activity	Regular activity	No	Complied it is a regular activity	Number	Yes	As detailed in present status	No	No	No	Not Required

AIR QUALITY DATA

Action Code	Action Point	Field type	Attachment	Jan-20	Feb-20	Mar-20	Apr-20	May-20	Jun-20	Jul-20	Aug-20	Sep-20	Oct-20	Nov-20	Dec-20	Jan-21	Feb-21	Attachment Contents
AQ1.1	Monthly averages for PM2.5 (In µg/m3)	Number (12)	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
AQ1.2	Monthly averages for PM10 (In µg/m3)	Number (12)	-	214.00	200.00	170.50	117.00	90.00	109.50	97.00	105.00	137.50	149.50	231.50	259.50	288.00	278.00	-
AQ1.3	Monthly averages for SO2 (In µg/m3)	Number (12)	-	21.50	18.50	17.50	11.00	13.50	14.50	12.50	13.50	16.50	17.50	20.50	21.00	22.50	19.50	-
AQ1.4	Monthly averages for NO2 (In µg/m3)	Number (12)	-	38.5	36.5	33.5	21	21.5	23.5	18.5	20	22.5	24	28.5	29.5	31.5	29.5	-
AQ1.5	Annual averages for PM2.5 (In µg/m3)	Number (1)	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
AQ1.6	Annual averages for PM10 (In µg/m3)	Number (1)	-	156.75														-
AQ1.7	Annual averages for SO2 (In µg/m3)	Number (1)	-	16.50														-
AQ1.8	Annual averages for NO2 (In µg/m3)	Number (1)	-	26.45														-
AQ1.9	Monthly Meterological Data		-	-														-

ANNEXURE

MICRO LEVEL PLANNING OF CITY ACTION PLANS (15 NACS)

DEPARTMENT NAME: UTTAR PRADESH POLLUTION CONTROL BOARD

Air quality monitoring network

Action point	Time Target	Implementation agencies
Air Quality Index to be calculated and disseminated to the people through website and other media (on maximum fortnightly basis for manually operated monitoring stations and real time basis for continuous monitoring stations	15 days and thereafter as regular activity	UPPCB

Micro level planning

Project name	Details of work	Target reduction	Total Cost (In Lacs)	Project timeline	Source of funding	Funds released	Additional fund requirement	Officer responsible	
								Project implementation	Project review
Installation of CAAQMS in Gajraula city	Details of total 03 CAAQMS installed in Industries of Gajraula and connectivity to the national network has awaited at CPCB is given below: **City** | **No. of CAAQMS** Gajraula | 3 Locations details: 1. M/s Tewa API India Pvt.Ltd. 2. M/s Tewa API India Pvt.Ltd. 3.M/s Jubllient Life Sciences	Low	Not Required as installed by Industry	March 21	Project Proponent	Not Required as installed by Industry	Not Required as installed by Industry	Chief Environment Officer (Laboratory) UPPCB	Member Secretary, UPPCB

Timelines for the project – Installation of CAAQMS in Gajraula

Activity	Sub-activity	Timeline							Remarks
		Sep 20	Oct 20	Nov 20	Dec 20	Jan 21	Feb 21	March 21	
Prebidding stage	Preparation of tender document								completed
Bidding stage	Calling of bids& its approval								completed
	Release of work order								completed
Project execution	Procurement of CAAQMS								completed
	Selection of location								completed
	Installation of CAAQMS								completed
	Connecting CAAQMS to the online CPCB server for real time monitoring								To be connected to National Network by CPCB. UPPCB has provided necessary data to CPCB
	Calibration of CAAQMSs			Regular Activity					

Mechanism for Monitoring, Review and reporting

Key performance indicators	Performance assessment		Reasons for delay in completion	Steps taken to minimize the delay
	Parameter	**Details**		
Timely completion of activities	Procurement	Completed	-	-
	Installation	Completed		
Operation of the CAAQMS	Total parameters analysed			
	No. of non-operation days			
	Calibration of CAAQMSs			
Data availability and usage	Setting public alerts when pollution is high			
	Data availability on public domain through SAMEER App			
	Trend analysis of level of pollutants over a period of time			

MICRO LEVEL PLANNING OF CITY ACTION PLAN- GAJRAULA

DEPARTMENT NAME: UTTAR PRADESH POLLUTION CONTROL BOARD

Knowledge and database augmentation – Source apportionment studies (Monthly)

Action point	Time Target	Implementation agencies
Source Apportionment, Emission Inventory & Carrying Capacity Assessment	360 days	UPPCB

Micro level planning

Project name	Details of work	Target reduction	Total Cost (In Lacs)	Project timeline	Source of funding	Funds released	Additional fund requirement	Officer responsible	
								Project implementation	Project review
Comprehensive Source Apportionment, Emission Inventory & Carrying Capacity Assessment study for Gajraula	Work will be started after receiving the funds from CPCB/MoEF&CC.	-	Rs 150 lacs	approx. 03 Years after receiving of funds	CPCB/MoEF&CC	Nil	Rs. 150 lacs	Chief Environment Officer (Laboratory) UPPCB	Member Secretary, UPPCB
Rapid study of Source Apportionment & Carrying Capacity for Gajraula	Rapid study of Source Apportionment & Carrying Capacity for Gajraula is undergoing by IIT-Kanpur	-	Rs. 6.19 lacs	June 2021	UPPCB	Rs.6.19 lacs	No		

Timelines for the *Rapid SA* study for Gajraula

Activity	Sub-activity	Timeline						Remarks
		Jan 18	May 18 - Nov 19	*Dec 19 – Aug-20	Sep-20-Feb 21	March 21-April 21	June 21	
		25%		25%	25%	25%		
Proposal stage	Release of work order							
Project execution	Data collection for emission inventory							
	Preparation of emission inventory							
	Procurement & establishment of monitoring stations							
	Sampling & Analysis							
	Dispersion & Receptor modelling							
	Data interpretation & compilation , Draft Report							
	Final report preparation &submission							

	Presentation & discussion on the submitted report							

* The studies are delayed as at IIT-Kanpur, both students and project staff were not available due to COVID-19 Pandemic.

Timelines for the *Comprehensive CC* study for Gajraula

Activity	**Sub-activity**	**Timeline**					**Remarks**
		***Mar 20**	**Oct-Dec-20**	**Feb-March 21**	**April 21**	**May-June 21**	
		25%		**25%**	**25%**	**25%**	
Proposal stage	Release of work order						
Project execution	Data collection and compilation of monitored data for the 10 years						
	Preparation of emission inventory						
	Application of dispersion model						
	Literature review and protocol for CC						
	Data interpretation & compilation						
	Final report preparation &submission						
	Presentation & discussion on the submitted report						

* The studies are delayed as at IIT-Kanpur, both students and project staff were not available due to COVID-19 Pandemic.

Mechanism for Monitoring, Review and reporting (Monthly)

Key performance indicators	**Performance assessment**		**Reason for delay in completion**	**Steps taken to minimize the delay**
	Parameter	**Details**		
Timely completion of activities	Total operational activities		COVID-19 Pandemic.	
	Activities completed within timeline			
	Total time slippage w.r.t. original timeline			
Refinement of action plan based on recommendations of SA study	Addition & prioritization of action points as per the recommendations			
	Identification of hotspots & high impact sources on air pollution of the city			
	Micro planning & implementation for control of pollution due to high impact sources and of hotspots			
Monitoring	Impact on hotspots& high impact pollution sources due to focussed actions			

Uttar Pradesh Pollution Control Board

Training Calendar 2021-2022

A. Training and Capacity building of UPPCB officials								
S. No.	**Training Topics**	**Mode of Training**	**Training Agency**	**Duration/Timeline for Development of Training modules**	**Duration**	**Tentative Schedule**	**Tentative Number of Participants**	**Remarks**
1	Functioning of Air Pollution Control System (APCS) installed in Industries	Online	UPPCB	Dec-21	3 Days	Jan-March 2022	10/ NAC	Timeline is subjected to availability of funds under XV FC
2	Training for Preparation and Up-gradation of Emission Inventories on GIS Platform along with Source Apportionment Studies and its use for up-gradation of City Clean Air Action Plans	Online	UPPCB	Jan-22	5 Days	Jan-March 2022	5/NAC	Timeline is subjected to availability of funds under XV FC

3	Training on Air Quality Monitoring which includes Ambient AQM, Monitoring of Pollution Sources and Hotspots for intervention impact assessment along with data interpretation and proposed actions	Online	UPPCB	Sep-21	2 days	Jan-March 2022	10/NAC	Timeline is subjected to availability of funds under XV FC
4	Training on Assessment of Pollution Load of sources including stack monitoring, assessment of suspended dust by roads etc. along with data interpretation	Online	UPPCB	Sep-21	3 Days	Dec 2021-Feb 2022	10/NAC	Timeline is subjected to availability of funds under XV FC
5	Training on Virtual monitoring of pollution sources through online portal from Control Rooms	Online	UPPCB	Jun-21	2 days	July- Dec 2021	10/NAC	Timeline is subjected to availability of funds under XV FC
6	Training on the Use of Laboratory Information Management System (LIMS)	Online	UPPCB	Jun-21	3 Days	July- Dec 2021	10/NAC	Timeline is subjected to availability of funds

								under XV FC
7	Training on Noise Monitoring, preparation of Noise Maps and data interpretation	Online	UPPCB	Jun-21	2 Days	July- Dec 2021	2/NAC	Timeline is subjected to availability of funds under XV FC
8	GIS Training for Air Pollution Source Identification and their Monitoring	Offline	Residential Training Conducted by Remote Sensing Application Centre, Lucknow	_	1 week	11 May- 18 May	2 UPPCB HQ & 1 from each NAC Total 9	
9	Advance Instrumental Analytical Techniques and Preventive Maintenance	Offline	National Institute of Occupational Health, Nirmal Bhavan, Poojanahalli Road, Off NH-7, Devanahalli Taluk, Kannamangala Post, Bangalore-562 110	_	1 week	7 June- 14 June	2 UPPCB HQ & 1 from each NAC Total 9	
10	Advance Instrumental Analytical Techniques (AAS, ICP-OES, XRF, GC-MS, ATDGC, HPLC, IC, EC/ OC, TOC etc.)	Offline	Analytical Instrumentation Division, National Environmental Engineering Research Institute, Nehru Marg, Nagpur – 440 020	_	1 week	15 June- 21 June	2 from UPPCB HQ	

11	Training on Preparation of Standard Operating Procedures for Analytical Techniques	Offline	IITR, Lucknow	_	1 week	12 July- 18 July	2 UPPCB HQ & 1 from each NAC Total 9	Timeline is subjected to availability of funds under XV FC
12	Training on Measurement Uncertainty	Offline	4-days Training conducted by BIS/ CIPET	_	4- days	16 Aug-19 Aug	2 UPPCB HQ & 1 from each NAC Total 9	Will be subjected to COVID-19 Pandemic Conditions
13	Laboratory Quality Management & Internal Audit as per ISO: IEC 17025:2017	Offline	4-days Training conducted by BIS/ CIPET	_	4- days	13 Sept-16 Sept	2 UPPCB HQ & 1 from each NAC Total 9	Will be subjected to COVID-19 Pandemic Conditions
14	Real Time Monitoring of Continuous Ambient Air Quality Monitoring (CAAQM), Merits, Demerits, Standard Operation & Maintenance Procedures, Data Validation, Interpretation & Presentation. Calibration &	Offline	Private Vendor	_	3 days	20 April- 22 April	2 from UPPCB HQ	

	Quality Assurance, Uncertainty Aspects and Related Formats/ Check Lists							
15	Air Pollution Control Devices & OCEMS for various sectors	Offline	Environment Management Division, Engineering Staff College of India, GachiBowli, Hyderabad – 500 032	_	1 week	4 october-10 October	2 UPPCB HQ & 1 from each NAC Total 9	Will be subjevted to COVID-19 Pandemic Conditions
16	Environmental Data Interpretation, Compilation, Analysis, Presentation and Reporting – Hands-on-Training and Case Study	Offline	Indian Statistical Institute, 7, S.J.S. SansanwalMarg, New Delhi -110 016	_	1 week	18 Dec-24 Dec	2 UPPCB HQ & 1 from each NAC Total 9	Will be subjevted to COVID-19 Pandemic Conditions
17	Environmental Legislations, Interpretation, Enforcement, Legal and Statutory	Offline	National Law School of India University, Post Bag No. 7201, Nagarbhavi, Bangalore – 560 072 (Karnataka)	_	1 week	3 Jan,22 - 9 Jan,22	2 from UPPCB HQ	Will be subjevted to COVID-19 Pandemic Conditions

	Requirements – Case Studies							
B. Training and Capacity building of Urban Local Bodies and Other Stakeholders								
S.No.	**Training Topics**	**Mode of Training**	**Training Agency**	**Duration/Timeline for Development of Training modules**	**Duration**	**Tentative Schedule**	**Tentative Number of Participants**	
1	For Air Pollution Control System (APCS) Operators & Supervisors in Industries for effective functioning of APCS	online	UPPCB	Dec-21	1 Week	Jan-March 2022	50/ NAC	Timeline is subjected to availability of funds under XV FC
2	For Boilers Operators with the objective of ensuring Efficient & Pollution free operation of Boilers installed in the industries	online	UPPCB	Dec-21	1 Week	Jan-March 2022	50/ NAC	Timeline is subjected to availability of funds under XV FC
3	For employees of ULBs regarding Control of Air Pollution	online	UPPCB	Sep-21	5 Days	Oct 2021- March 2022	All concerned employees of ULBs	Timeline is subjected to availability of funds under XV FC

4	For Site Incharge and Supervisors of Construction & Infrastructure Development Projects for control of Dust Pollution and use of Dust App	online	UPPCB	Sep-21	3 Days	Oct 2021- March 2022	All opreative construction projects	Timeline is subjected to availability of funds under XV FC
5	For Making the RWAs & Citizens to adopt environmentally friendly practices and motivate them to lead reduced pollution load lifestyles and recognising them as Paryavaran Prahari along with development of a Mobile App	online	UPPCB	Sep-21	1 week	Oct 2021- March 2022	For Mass Awareness	Timeline is subjected to availability of funds under XV FC
C. Training and Capacity building of Local Technical Institutes with the help of IoR identified under NKN								
S.No.	**Training Topics**	**Mode of Training**	**Training Agency**	**Duration/Timeline for Development of Training modules**	**Duration**	**Tentative Schedule**	**Tentative Number of Participants**	

1	Preparation and Up gradation of Emission Inventories on GIS Platform along with Source Apportionment Studies and its use for upgradation of City Clean Air Action Plans	online	UPPCB	Dec-21	5 Days	Jan-March 2022	05/ Local Institutes	Timeline is subjected to availability of funds under XV FC
2	Air Quality Monitoring which includes Ambient AQM, Monitoring of Pollution Sources and Hotspots for intervention impact assessment along with data interpretation and proposed actions	online	UPPCB	Dec-21	3 days	Jan-March 2022	05/ Local Institutes	Timeline is subjected to availability of funds under XV FC
3	Assessment of Pollution Load of sorces including stack monitoring, assessment of suspended dust by roads etc.	online	UPPCB	Dec-21	4 Days	Jan-March 2022	50/ Local Institutes	Timeline is subjected to availability of funds under XV FC

Action Taken Report of Gajraula City upto Feb-2021

a) Enforcement

S. No.	Air pollution sources	No. of teams deputed for inspection	No. of total inspections	No. of defaulters	Action taken					
					Notices	Cases referred for fine under NGT Act.	Fine imposed	Fine collected (in Rs.)	Show cause notice	No. of Closures done
1.	Industrial activity	1	38	0	0	0	0	0	0	0
2.	Open burning • Municipal • Biomass	5	411	0	0	0	0	0	0	0
3.	Dust from Building Construction projects/ Highways/ Building materials	3	360	11	33	0	0	0	0	0
4.	Dust from Construction & Demolition Activities	3	375	23	17	32	32000	32000	0	0
5.	Air Pollution from Brick Kilns	1	13	0	0	0	0	0	0	0
6.	Visible Polluting Vehicle	2	1311	43	0	0	430000	0	0	0
7.	Old Polluting Vehicle	2	1247	48	0	0	363000	110000	0	0
Total		**17**	**3755**	**125**	**50**	**32**	**825000**	**142000**	**0**	**0**

Annex-CB-5

Letter No.:N.G.T.-652/81-7-2020-09(Writ)/2016 T.C.

From,

Sudhir Garg,
Principal Secretary,
Government of Uttar Pradesh.

To,

Member Secretary,
National Disaster Management Authority,
NDMA Bhawan, A-1, Safdarjung Enclave,
New Delhi – 110029.

Environment, Forest & Climate Change Section-7,

Lucknow : Dated: 22 December, 2020

Sub:- Compliance of order of Hon'ble National Green Tribunal dated 20.11.2019 passed in O.A. No. 681/2018 in the matter of News item published in "The Times of India "Authored by Shri Vishwa Mohan titled "NCAP with multiple timelines to clean air in 102 cities to be released around August 15" reg.

Dear Sir,

CEO(dab) Follow 22-12-2020 (आशीष तिवारी) सदस्य सचिव

Please refer to the captioned order of Hon'ble NGT dated 20.11.2019 vide which it was directed that the emergency arising out of severe air pollution levels may be treated as a disaster and an Emergency Response System may be developed accordingly. The relevant operative portion of the order dated 20.11.2019 is reproduced below-

".....27. With regard to finalization of Emergency Response System (ERS), we are of view that the State Disaster Management Authorities in coordination with the SPCBs/PCCs and State Units of Meteorological Departments may include emergency as a part of disaster management and develop ERS accordingly which may be placed in public domain."

In order to ensure compliance of this order, Uttar Pradesh Pollution Control Board had issued a direction under section 31A of the Air (Prevention and Control of Pollution) Act, 1981 dated 18.02.2020 to Uttar Pradesh Disaster Management Authority (UPSDMA) for development of Emergency Response System. The matter was also reviewed by Chief Secretary, Government of Uttar Pradesh on 02.12.2020 in which UPSMA submitted that the guidelines for treating the emergency arising out of severe air pollution levels as disaster and development of ERS have not been issued by the apex body namely National Disaster Management Authority (NDMA). It was decided in the said meeting dated 02.12.2020 that a request letter for issuance of the required guidelines may be sent to NDMA, Central Pollution Control Board and Ministry of Environment Forest & Climate Change, Government of India.

Therefore, it is requested that the Guidelines for treating the emergency arising out of severe air pollution levels as disaster and development of ERS accordingly may kindly be issued at the earliest so that the necessary steps may be taken up by the State for compliance of orders of Hon'ble NGT.

Yours Sincerely,

(Sudhir Garg)
Principal Secretary.

SA(S) 23/12/20

---2

Letter No.:N.G.T.-652/81-7-2020-09(Writ)/2016 T.C., Dated.

Copy: For taking up necessary action for issuance of guidelines to-

1. Secretary, Environment, Forest & Climate Change, Government of India, Indira Paryavaran Bhawan, Jorgabh Road, New Delhi – 110003.
2. Chairman, Central Pollution Control Board Parivesh Bhawan, East Arjun Nagar, Delhi – 10032.
3. Member Secretary, UP State Disaster Management Authority, Picup Bhawan, B-2 Ground floor, Vibhuti Khand, Gomti Nagar, Lucknow, Uttar Pradesh 226010.
4. Member Secretary, UP Pollution Control Board, Lucknow.

(Sudhir Garg)
Principal Secretary.

Uttar Pradesh Pollution Control Board

Public Awareness & Engagement Calendar FY - 2021-22

S. No.	Date	Theme/Issue	Organizing Department/Agency	Target Group	Source of Funding
1	April-June 2021	Clean Environment Hackathon, 2021 (Online Hackathon for moonshot awareness campaign tool to help people to assess environmental impact of their lifestyle, thereby coaxing them to reduce their environmental footprints.)	UPPCB	Students & Professionals	UPPCB/CSR Funds
2	April 2021-March 2022	Paryavaran Prahari Programme for orientation of people on various environmental issues by involving them in IEC activities	UPPCB	All Citizens	UPPCB Funds
3	22nd April, 2021	World Earth Day – Restore Our Earth	Madhyamik Shiksha/Basic Education & Industries	Class 1 – 12/ Industries	Departmental Funds & CSR Funds
4	5th June	World Environment Day – Ecosystem Restoration	Environment, Forest & Climate Change Department U.P.	Schools/Colleges/ RWAs /Industries	Government Funds & CSR funds

S. No.	Date	Theme/Issue	Organizing Department/Agency	Target Group	Source of Funding
5	1st July – 7th July, 2021	Van Mahotsav (Plantation Drives)	All Departments/Agencies/Industries and Individuals	Schools/Colleges/ RWAs/Industries/ Government Departments	Government Funds & CSR funds
6	16th September, 2021	World Ozone Day - Ozone: All there is between you and UV	Environment, Forest & Climate Change Department U.P.	Schools/Colleges/ RWAs/Industries	
7	20th September – 23rd September, 2021	PUC Awareness Drive	Transport Department UP	All Stakeholders	Departmental Funding
8	24th September, 2021 – 30th September, 2021	Graded Response Action Plan Awareness Workshop	UPPCB & District Environment Committee	All Stakeholders	UPPCB Funds
9	1st October, 2021	C&D Waste Management Awareness Workshop	Urban Development Department	CREDAI/Builders/Contractors	Departmental Funding
10	2nd October, 2021	Solid Waste Management – Engaging Ragpickers and Society	Urban Development Department	RWAs/Rag pickers/Waste Warriors	Departmental Funding
11	October,2021 – Every Saturday	Plogging: Plog-a-thon	UPPCB	RWAs/Industries/ Institutes/Schools	

S. No.	Date	Theme/Issue	Organizing Department/Agency	Target Group	Source of Funding
12	25th October, - 29th October, 2021	Fire Crackers Awareness Campaign	Higher/Madhyamik/Basic Education Department & District Environment Committee	Schools/Colleges/ RWAs	Departmental Funding
13	11th January – 17th January, 2022	Road Safety Awareness – Traffic Management & Air Pollution	Transport Department & Traffic Police	All Stakeholders	Departmental Funding
12	24th January, 2022	Circular Electronics Day – Electronic Waste Awareness Workshop	UPPCB	All Stakeholders	UPPCB & CSR Funds
13	2nd February, 2021	World Wetland's Day Awareness Programme	Environment, Forest & Climate Change Department U.P.	All Stakeholders	Departmental & CSR funding

Note: Complete Programme details to be made available on www.uppcb.com a month in advance

कार्यालय नगर पालिका परिषद गजरौला जनपद अमरोहा

नालो की सूची

क्र0 सं0	नगर क्षेत्र गजरौला में नालो का विवरण	अन्य विवरण
1	डा0 सूरज की दुकान से डा0 श्री भगतराम तक, ल0–300 मी0 चौ0 1 मी0	
2	डा0 राजेन्द्र प्रसाद की दुकान से टंकी परिसर तक, ल0–300 मी0 चौ0 1 मी0	
3	मण्डी समिति के सामने वाला नाला फाजलपुर रेलवे क्रासिंग तक, ल0–500 मी0 चौ0 1.5 मी0	
4	मण्डी समिति वाला नाला रेलवे क्रासिंग तक दोनो साईड 500 मी0, चौ0 1.5 मी0	
5	सुरेश डीलर के मकान से अहरौला रोड़ बिजली ट्रास मीटर तक ल0–200 मी0 चौ0 1 मी0	
6	जाटवो की धर्मशाला से नाला अहरौला रोड़ बिजली ट्रांसमीटर तक ल0 200 मी0 चौ0 1 मी0	
7	सलेमपुर रोड़ पर तारापुर वाली गली पर पुलिया से पूर्व चैयरमैन स्व0 श्री जसराम टयूबवैल तक ल0 500, चौ0 1 मी0	
8	शाबिर सभासद के मकान की साईड सलेमपुर रोड़ का नाला असलम के मकान तक, ल0–500 मी0 व चौ0 1 मी0	
9	कार्यालय के पास छोटी मस्जिद के सामने वाला नाला मुस्लिम क्रबिस्तान तक ल0–500 मी0	
10	शक्ति चौक से ललिता मन्दिर रोड़ पर लक्ष्मण गोस्वामी के मकान तक का नाला ल0–200 मी0 व चौ0 1 मी0	
11	मौ0 मायापुरी चामुण्डा मन्दिर रोड़ पर पुलिया से बूड़े बाबू मन्दिर रोड़ तक नाला ल0 500 मी0 व चौ0 3 फिट	
12	चामुण्डा मन्दिर मोड़ से बूड़े बाबू मन्दिर तक टावर वाला नाला ल0 200 मी0 व चौ0 1 फिट	
13	शक्ति चौक से रेलवे स्टेशन रोड़ पर बस्ती	
14	वीरसिंह सीमेन्ट की दुकान से आगे तक वन साईड नाला ल0 500 मी0 व चौ0 1 मी0	
15	फाजलपुर फाटक से थाने के गेट तक, ल0 500 मी0 व चौ0 1 मी0	
16	फाजलपुर फाटक से यश बैंक तक, ल0 500 मी0 व चौ0 1 मी0	
17	यश बैंक से हरीशचन्द ठेकेदार तक, ल0 500 मी0 व चौ0 1 मी0	
18	रेलवे फाटक पुल के नीचे से सांई मन्दिर तक, ल0 500 मी0 व चौ0 1.5 मी0	

19	सांई मन्दिर से रेलवे गेट तक, ल0 1500 मी0 व चौ0 1.5 मी0	
20	अशोक गोयल की दुकान से शिव नसिंग होम तक 500 मी0 व चौ0 1.5 मी0	
21	शिव नर्सिंग होम से भानपुर फाटक तक, 1200 मी0 व चौ0 1.5 मी0	
22	रेलवे गेट से पी0डब्लू0डी0 होते हुये भानपुर फाटक तक, 1700 मी0 व चौ0 1.5 मी0	
23	खादगूजर रोड़ के दोनो साईडो के नाले 600 मी0 व चौ0 .750 मी0	
24	हसनपुर रोड़ बायी साइड श्री गुरुद्वारा से अल्लीपुर तालाब तक	
25	हसनपुर रोड़ दायी साइड श्री शिवमन्दिर से अल्लीपुर दुग्ध डेयरी तक	
26	दिल्ली रोड़ भानपुर एम0डी0ए0 साईड श्री गुरुद्वारा से भानपूर फाटक तक	
27	मुरादाबाद रोड़ पुलिस चौकी से भानपर ढाबा तक सफाई कार्य।	
28	धनौरा रोड़ बायी साइड बालाजी की दुकान से रेलवे फाटक तक	
29	धनौरा रोड़ दांयी साइड पुलिस चौकी से ज्योति सिनेमा की मार्किट तक	
30	दिल्ली रोड़ मछली मण्डी बांयी साईड बिजली ट्रांसपोर्ट से नाईपुरा होंते हुये यु0एस0ए0 बिस्कूट फैक्ट्री तक	
31	दिल्ली रोड़ ज्ञानी, भजन होटल वाली साइड बालाजी की दुकान से श्री सांसद जी फैक्ट्री तक नाला सफाई कार्य।	
32	नवादा रोड़ बायी साइड खान टैन्ट हाउस से कारमेल पब्लिक स्कूल तक	
33	नवादा रोड़– दायी साइड बिजली ट्रांसपोर्ट से कारमेल स्कूल तक	
34	भानपुर खालसा में होटल से शिव मन्दिर तक दोनो साईडो के नाले।	
35	सदल्लेपुर रोड़ दोनो साइड के नाले।	
36	तिगरिया में शिव मन्दिर से तेवा के नाले तक ल0 1000 मी0 व चौ0 2 फिट	
37	रेलवे स्टेशन से फाजलपुर फाटक तक, ल0 1000 मी0 व चौ0 1 मी0	
38	रेलवे स्टेशन से भानपुर फाटक तक, ल0 1000 मी0 व चौ0 1 मी0	

कार्यालय नगर पालिका परिषद गजरौला जनपद अमरोहा

List of road stretches made pothole free

1. मौ0 लक्ष्मीनगर में मेन रोड से हाईवे तक।
2. मौ0 नाईपुरा में हाईवे से शिव मन्दिर तक।
3. मौ0 तिगरिया में रेलवे क्रासिंग से काशीराम कालोनी तक।
4. बस्ती में शिव मन्दिर से अहरौला रोड तक।
5. मौ0 बुद्धबाजार में मैन रोड बैंक कालोनी तक।

कार्यालय नगर पालिका परिषद गजरौला जनपद अमरोहा

Total Number of Water Tankers-03
Total Number of Water Sprinklers-03
Frequency of Movement Plan-
1-Indira Chowk To Basti
2-Indira Chowk To Khadgujar Chowk
3-Indira Chowk To Fazalpur
4-Indira Chowk To Railway Over Bridge
5-Chupla Chowk To Industrial Area
6-Chupla Chowk To Bhanpur (Service Lane)
Length Of roads Cleaned Per Week-15 KM.

दूरभाष व फैक्सः (01342) 260434
ई–मेल :- robijnaur@uppcb.com

उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड

क्षेत्रीय कार्यालयः महर्षि दयानन्द नगर, निकट सैण्टमेरी स्कूल, आदमपुर–चकरु रोड, बिजनौर–246701

सन्दर्भ सं० : 518/ A-9/जनरल-2020 दिनांक : 06-10-2020

सेवा में,

मुख्य पर्यावरण अधिकारी (केन्द्रीय प्रयोगशाला),
उ० प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

विषय–नॉन अटेनमेन्ट सिटी, गजरौला, जनपद–अमरोहा में स्थापित पीएटीएजेड कैमरा स्थापना एवं रोड डस्ट मूल्यांकन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषय के सम्बन्ध में प्राप्त प्रपत्र पर वांछित सूचनायें निम्नानुसार है :–

Regarding Instalation of PTZ Camera

Sl. No	District / city	Name/Number of construction sites	Status of PTZ Camera installed/ Not installed
1	Gajraula, Amroha.	Widening and strenthning of NH-24 (Moradabad to Hapur)	Not installed. (Under progress as intimated by NHAI) (Widening and strenthning work of NH-24 is started in NACs Gajraula city).
2	Gajraula, Amroha.	Widening and strenthning of Hasanpur Chandpur road.	Not installed.
3	Gajraula City	(hot spot area) 1-Choupla chauraha 2-Indra Chowk	Installed.

Regarding Road Dust Estimation

Sl. No	Name of City	Name of Roads	Dust Concentration (Silt Load) gm/m^2
1	Gajraula, Amroha.	Bhanpur Road, Near Indira Chowk.	4.350
2		Tigri Road, Near M/s Teva API India Pvt. Ltd.	6.247

सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

भवदीय,

(जे०पी०मौर्य)
क्षेत्रीय अधिकारी
o/c

Scanned with CamSca

Contract

Contract No: GEMC-511687783532827

Generated Date:17-Mar-2021

Bid/RA/PR No:GEM/2021/B/1081064

Organisation Details

Type:	State Local Bodies
Ministry:	-
Department:	Urban Development Department Uttar Pradesh
Organisation Name:	e-Municipalities - eServices to citizens and Employees of Urban Local Bodies of Uttar Pradesh
Office Zone:	NAGAR PALIKA PARISHAD GAJRAULA DISTRICT AMROHA

Buyer Details

Designation:	JUNIOR ENGINEER JAL
Contact No.:	-
Email ID:	buycon1.npp.gajraula@gembuyer.in
GSTIN:	-
Address:	office of executive officer Nagar Palika Parishad Gajraula Distt Amroha, JYOTIBA PHULE NAGAR, UTTAR PRADESH-244235, India

Financial Approval Detail

IFD Concurrence:	No
Designation of Administrative Approval:	Chairperson/Executive officer
Designation of Financial Approval:	Chairperson/Executive officer

Paying Authority Details

Payment Mode:	Offline
Designation:	ACCOUNTS CLERK
Email ID:	pay1.npp.gajraula@gembuyer.in
GSTIN:	-
Address:	office of executive officer Nagar Palika Parishad Gajraula Distt Amroha, Jyotiba Phule nagar, UTTAR PRADESH-244235, India

Seller Details

GeM Seller ID:	EFFF180000095521
Company Name:	ENSOL MULTICLEAN EQUIPMENTS PRIVATE LIMITED
Contact No.:	09414072242
Email ID:	info@ensolindia.com
Address:	401,Neelkanth,Bhawani Singh Road,Sahakar Bhawan Ke Samne, Jaipur, RAJASTHAN-302005, -
MSME verified:	Yes
GSTIN:	08AABCE2449P1Z9 , 08AABCE2449P1Z9

*GST / Tax invoice to be raised in the name of - Consignee

Product Details

#	Item Description	Category Name	Model	HSN Code	Ordered Quantity	Unit	Price (Inclusive of all Duties and Taxes in INR)
1	**Product Name :** Road Sweeper **Brand :** ENSOL **Brand Type :** Registered Brand **Catalogue Status :** OEM verified catalogue **Selling As :** OEM	Road Sweeper	EM-RS5.0	HSN not specified by seller	1	pieces	4,344,000
Total Order Value (in INR)							**4,344,000**

Consignee Detail

S.No	Consignee	Item	Lot No.	Quantity	Delivery Start After	Delivery To Be Completed By
1	Designation: - Email ID: buycon1.npp.gajraula@gembuyer.in Contact: - GSTIN: - Address: office of executive officer Nagar Palika Parishad Gajraula Distt Amroha, JYOTIBA PHULE NAGAR, UTTAR PRADESH-244235, India	Road Sweeper	-	1	17-Mar-2021	01-Apr-2021

Product Specification for Road Sweeper

Specification	Sub-Spec	Value
Generic Parameters	Type of Road Sweeper	Truck Mounted Sweeping Machine
	Main Engine Capacity(cc)	5005
	Make of Chassis	TATA MOTORS
	Type of Chassis Frame	Multi Ladder Type
	Category of Vehicle for which Chassis to be used	Medium Capacity Commercial Vehicles
	Type of Chassis	Chassis without facecowl
	Type of Fuel	Diesel
	Vehicle Emission Complaince	BS-VI
	Fuel Consumption (declared by OEM as certified by Test Agency under Rule 115of CMVR 1989) (Ltr/Hr)	4
	Speed, Max (Km/Hr)	80
	Max Engine Power BHP (BHP@rpm)	177
	Max Engine Torque (N-M@rpm)	700
	Main Engine Aspiration	Turbocharged Intercooled
	No of Cylinder in Main Engine	4
	Fuel Tank Capacity (Ltrs)	225
	Width of Chassis (mm)	2440
	Gradeability of Vehicle with load(%)	22
	Gradeability of Vehicle without load(%)	24
	Ground Clearance (mm)	252
	Wheel Base (mm)	4200
	Kerb Weight (kg)	5825
	Gross Vehicle Weight (kg)	18500
	No of Axle	2
	Axle Configuration (No of Outside Tyre x No of Driving Tyre)	4x2
	Type of Front Axle and Suspension System	Parabolic
	Type of Rear Axle and Suspension System	Multileaf
	Type of Vehicle Tyre	Radial
	Size Of Front Tyres (mm)	900
	Size Of Rear Tyres (mm)	900
	Chassis Transmission System	Manual
	No. of Speed/ Forward Gears	7
	Type of Steering	Power Operated
	Turning Radius,Min (mm)	15700
	ABS Fitted	Yes
	Front Vehicle Brake	Drum
	Rear Vehicle Brake	Drum
	Type of Clutch	Dry Friction type
	Sweeping Speed (Km/Hr)	10

Certification	Chassis Certification ARAI/VRDE/ICAT No.	AAFN 0260 V02
Performance Parameters	Battery Warranty (Months)	12
	Warranty Distance unlimited during warranty period(km)	Yes
	No. Of Free Service	4
	Standard Sparewheel with carrier mounted on chassis and Tool Kit	Yes
	Warranty Time (Months)	12
Constructional Parameters	Length of Chassis (mm)	8570
	Height of Chassis (mm)	2634
	Size of Wheel (mm)	510
	Speed Governers	Yes
	Auxiliary Diesel Engine for Hydraulic and Pneumatic Operation	Yes
	If Yes Auxiliary Diesel Power (HP@rpm)	101
	Auxiliary Diesel Engine Transmission	Centrifugal Clutch
	Auxiliary Diesel Engine fuel tank Capacity (Ltrs)	150
	No. of Cylinders in Auxiliary Diesel Engine	4
	No. of Centre Brush in Sweeping System	1
	Diameter of Centre Brush (mm)	400
	Material of Centre Brush	Mixed -Steel + Nylon
	No. of Side Brush in Sweeping System	2
	Side Brush Diameter (mm)	600
	Main Broom Diamter (mm)	400
	Main Broom Length (mm)	1500
	No. of Main Broom	1
	Main Broom Material	Mixed -Steel + Nylon
	Sweeping Width (mm)	1800
	Hydarulic System	Yes
	Pneumatic System	Yes
	Dust Collector Container capacity (Cu-m)	5
	Dust Collector Container Material	Stainless Steel
	Thickness of sheet from Dust Collector Container Made (mm)	4
	Type of Filter used in Dust Control	Plate Filter
	Tipping Angle (Degree)	45
	Dumping Height (mm)	2200
	Collector Mechanism	Vaccum Based
	Blower Speed (RPM)	2200
	Blower Rating (m3/min)	300
	Suction Hose (metres)	5
	Water Jetting Pump(Pressure Type)	Yes
	Water Pump Pressure (Bar)	100
	Water Tank Capacity (Ltrs)	600

Material to be used in manufacturing of water tank	Mild Steel
Thickness of Sheet to be used in water tank (mm)	3
Spray Location	On side brushes
Engine Oil Pressure Level Indicator in Control Panel	Yes
Engine Cooling Liquid Temperature Indicator in Control Panel	Yes
Fuel Gauge Indicator in Control Panel	Yes
Operating Hour Meter	Yes
Locking/Unlocking of Rear Dumper Discharge Container	Yes
Lowering/Lifting of Rear Dumper Discharge Container	Yes
Counter Weight	No
If yes Counter Weight (kg)	0
Paint	Automotive Paint

Terms and Conditions

1. Special terms and conditions

1.1 ARAI of complete product / equipment. If it is not available then ARAI of chassis will be required along with confirmation from supplier (OEM/fabricator only) that they are conforming the CMVR rules for compliance of equipment and registration of equipment with RTO is their responsibility.

1.2 Only bid /RA option will be available for buyer as these equipments are not standard and freight Intensive product.

1.3 Test reports if any, desired by buyer will be provided by seller at the time of supply.

1.4 Operational and maintenance contract if desired by buyer will be provided as per their requirement.

1.5 Delivery period will be 90 days (normal).

2. General Terms and Conditions

2.1 This Contract between the Seller and the Buyer, is for the supply of the Goods and/ or Services, detailed in the schedule above, in accordance with the General Terms and Conditions (GTC) as available on the GeM portal (unless otherwise superseded by Goods / Services specific Special Terms and Conditions (STC) and/ or BID/Reverse Auction Additional Terms and Conditions (ATC), as applicable

2.2 Terms of delivery: Free Delivery at Site including loading/unloading. In respect of items requiring installation and / or commissioning and other services in the scope of supply (as indicated in respective product category specification / STC / ATC), and the cost of the same is also included in the Contract price.

2.2.1 Contracted goods should be delivered at the consignee or designated delivery location as per the working time of the buying organisation. Seller may get the same confirmed from consignee before scheduling delivery.

2.2.2 A copy of the contract should be available with the messenger / dispatching agency that delivers the Goods at consignee / delivery location (preferably pasted / attached outside the consignment / package) for easy reference and ease in delivery acceptance.

2.3 Delivery period: The Delivery Period/Time shall be essence of the Contract and delivery must be completed not later than such date(s). Any modification thereto shall be mutually agreed and incorporated in the Contract as per the provisions of the GTC.

2.4 Performance Security: If the Seller fails or neglects to observe or perform any of his obligations under the contract it shall be lawful for the Buyer to forfeit either in whole or in part, the Performance Security furnished by the Seller.

2.5 Taxes and Duties: Contract Prices are all inclusive i.e. including all taxes, duties, local levies / transportation / loading-unloading charges etc. Break up of GST shall be indicated by the Seller while raising invoice / bill on GeM. While submitting the bill / invoice Seller shall undertake that the Goods and Services Tax (GST) charged on this bill is not more than what is payable under the provision on the relevant Act or the Rules made there under and that the Goods on which GST has been charged have not been exempted under the GST Act or the Rules made there under and the charges on account of GST on these goods are correct under the provision of that Act or the rules made there under.

2.6 Octroi Duty and / or other local taxes: Contract Prices are all inclusive hence no reimbursement over and above the contract price(s) shall be allowed to seller towards payment of local taxes (such as levy of town duty, Octroi Duty, Terminal Tax and other levies of local bodies etc).

2.7 Limitation of Liability: The provisions of limitation of liability between Buyer and Seller as given in the GTC shall be applicable here.

2.8 Resolution of disputes: The provisions of DISPUTE RESOLUTION BETWEEN BUYER AND SELLER as given in the GTC shall be applicable here.

2.9 Liquidated Damages: If the Seller fails to deliver any or all of the Goods/Services within the original/re-fixed delivery period(s) specified in the contract, the Buyer will be entitled to deduct/recover the Liquidated Damages for the delay, unless covered under Force Majeure conditions aforesaid, @ 0.5% per week or part of the week of delayed period as pre-estimated damages not exceeding 10% of the contract value without any controversy/dispute of any sort whatsoever. In case, Service Level Agreement (SLA) is applicable the same shall be applicable for the Contract.

2.10 Financial Certificate:

2.10.1 The expenditure involved for this purpose has received the Sanction of the competent financial authority.

2.10.2 The funds are available under the proper head in the sanction budget allotment for the concern financial year.

2.10.3 I have been fully authorized by the department to sign the supply order or incur the liability of the Goods being ordered.

2.11 The bidder should submit a self declaration to the effect in bidder's official letter head that their agency have not been black listed by any Agency whatsoever till date.

3. Additional Terms and conditions

3.1 Timely Servicing / rectification of defects during warranty period: After having been notified of the defects / service requirement during warranty period, Seller has to complete the required Service / Rectification within 5 days time limit. If the Seller fails to complete service / rectification with defined time limit, a penalty of 0.5% of Unit Price of the product shall be charged as penalty for each week of delay from the seller. Seller can deposit the penalty with the Buyer directly else the Buyer shall have a right to recover all such penalty amount from the Performance Security (PBG).Cumulative Penalty cannot exceed more than 10% of the total contract value after which the Buyer shall have the right to get the service / rectification done from alternate sources at the risk and cost of the Seller besides forfeiture of PBG. Seller shall be liable to re-imberse the cost of such service / rectification to the Buyer.

3.2 IMPORTED PRODUCTS: In case of imported products, OEM or Authorized Seller of OEM should have a registered office in India to provide after sales service support in India. The certificate to this effect should be submitted.

3.3 Scope of supply (Bid price to include all cost components) : Supply Installation Testing Commissioning of Goods and Training of operators and providing Statutory Clearances required (if any)

3.4 Bidder Turn Over Criteria: The minimum average annual financial turnover of the bidder during the last three years, ending on 31st March of the previous financial year, should be as indicated in the bid document. Documentary evidence in the form of certified Audited Balance Sheets of relevant periods or a certificate from the Chartered Accountant / Cost Accountant indicating the turnover details for the relevant period shall be uploaded with the bid. In case the date of constitution / incorporation of the bidder is less than 3 year old, the average turnover in respect of the completed financial years after the date of constitution shall be taken into account for this criteria.

3.5 OEM Turn Over Criteria: The minimum average annual financial turnover of the OEM of the offered product during the last three years, ending on 31st March of the previous financial year, should be as indicated in the bid document. Documentary evidence in the form of certified Audited Balance Sheets of relevant periods or a certificate from the Chartered Accountant / Cost Accountant indicating the turnover details for the relevant period shall be uploaded with the bid. In case the date of constitution / incorporation of the OEM is less than 3 year old, the average turnover in respect of the completed financial years after the date of constitution shall be taken into account for this criteria. In case of bunch bids, the OEM of CATEGORY RELATED TO primary product having highest bid value should meet this criterion.

3.6 ISO 9001: The bidder or the OEM of the offered products must have ISO 9001 certification.

3.7 Bidder's offer is liable to be rejected if they don't upload any of the certificates / documents sought in the Bid document, ATC and Corrigendum if any.

3.8 The bidder is required to upload, along with the bid, all relevant certificates such as BIS licence, type test certificate, approval certificates and other certificates as prescribed in the Product Specification given in the bid document.

3.9 Material Test Certificate Should Be Sent Along with The Supply. The Material Will Be Checked by Buyer's Lab & the Results of the Lab will be the Sole Criteria for Acceptance of the Item.

3.10 Dedicated /toll Free Telephone No. for Service Support : BIDDER/OEM must have Dedicated/toll Free Telephone No. for Service Support.

3.11 Escalation Matrix For Service Support : Bidder/OEM must provide Escalation Matrix of Telephone Numbers for Service Support.

3.12 Availability of Service Centres: Bidder/OEM must have a Functional Service Centre in the State of each Consignee's Location in case of carry-in warranty. (Not applicable in case of goods having on-site warranty). If service center is not already there at the time of bidding, successful bidder / OEM shall have to establish one within 30 days of award of contract. Payment shall be released only after submission of documentary evidence of having Functional Service Centre.

Note: This is system generated file. No signature is required. Print out of this document is not valid for payment/ transaction purpose.

कार्यालय नगर पालिका परिषद गजरौला जनपद अमरोहा

Night washing of roads with STP treated water twice a week is being done regularly

1-Indira Chowk To Basti
2-Indira Chowk To Khadgujar Chowk
3-Indira Chowk To Fazalpur
4-Indira Chowk To Railway Over Bridge
5-Chupla Chowk To Industrial Area
6-Chupla Chowk To Bhanpur (Service Lane)
Length Of roads Cleaned Per Week-15 KM.

List of Black-topping of unpaved road

Sl.No.	Name of roads	Length (km)
1.	हाॅट मिक्स सड़क निर्माण कार्य एन0एच0-24 से अजय कुमार के मकान तक एम0डी0ए0 कालोनी में।	15 Km
2.	हाॅट मिक्स सड़क निर्माण कार्य जफर अली के मकान टैनिस ग्राउण्ड तक एम0डी0ए0 कालोनी में।	
3.	बी0एम0/एस0डी0सी0बी0सी0 का कार्य इन्द्रा चौक चौराहे से डाकखाने के तिराहे तक पानी टंकी साईड।	
4.	बी0एम0/एस0डी0सी0बी0सी0 का कार्य इन्द्रा चौक चौराहे से डाकखाने के तिराहे तक ज्ञान भारती साईड।	
5.	बी0एम0/एस0डी0सी0बी0सी0 का कार्य फाजलपुर फाटक से अवन्तिका धर्मशाला तक मण्डी रोड।	

कार्यालय नगर पालिका परिषद गजरौला जनपद अमरोहा

End-to-end paving of the road

1-Indira Chowk To Basti
2-Indira Chowk To Khadgujar Chowk
3-Indira Chowk To Fazalpur
4-Indira Chowk To Railway Over Bridge

कार्यालय नगर पालिका परिषद गजरौला जनपद अमरोहा

Introduce water fountain at major traffic intersection

1-Indira Chowk Beautification (Water Fountain).
2-Khadgujar Chowk Beautification (Water Fountain)..
3-Chaupla Chowk Beautification (Water Fountain).
4-Near Bhanpur Railway Corrsing Beautification.
5-02 Water Fountain in MDA colony.

कार्यालय नगर पालिका परिषद गजरौला जनपद अमरोहा

Create Proper Pedestrian Infrastructure

1. खादगूजर चौक से रेलवे स्टेशन तक दोनो तरफ।
2. खादगूजर चौक से इन्द्रा चौक तक।
3. इन्द्रा चौक से शुक्लपुरी तक।
4. इन्द्रा चौक से विजयनगर के कोने तक।
5. इन्द्रा चौक से रेलवे के पुल तक दोनो ओर।

कार्यालय नगर पालिका परिषद गजरौला जनपद–अमरोहा

क्रिटिकली एयर पाल्यूटेड शहर में माईक्रो प्लान

(A) वृक्षारोपण– नगर पालिका परिषद गजरौला द्वारा एयर क्वालिटी इंडेक्स में सुधार हेतु निकाय क्षेत्र में वृक्षारोपण हेतु निम्नवत् माइको प्लान तैयार किया गया है।

क्र0 सं0	कार्य मद	स्थल का नाम	लम्बाई/क्षेत्रफल	रोपित हो सकने वाली पौधों की संख्या	रोपित की जाने वाली प्रजातियां
1	2	3	4	5	6
1	खण्ड वृक्षारोपण	मौ0 अवन्तिकानगर में कब्रिस्तान रोड़ पर सीवर टैक (मैदान) बायी साईड	36 मी0×35 मी0	150	पिलखन, अर्जुन, जामुन, सहजन, सागौन, सिरस
2	पटरी वृक्षारोपण	मौ0 अवन्तिकानगर में कब्रिस्तान रोड़ पर सीवर टैक (मैदान) दायी साईड	160 मी0 × 1 मी0	50	पिलखन, अर्जुन, जामुन, सहजन, सागौन, सिरस
3	पटरी वृक्षारोपण	नये कब्रिस्तान से पिन्टू के मकान तक दायी साईड	60 मी0 × 2 मी0	20	पिलखन, अर्जुन, जामुन, सहजन,
4	पटरी वृक्षारोपण	यश पब्लिक स्कूल रोड का डिवाईडर	145 मी0 × 2 मी0	50	गिन्नी घास, गो0 मोहर, सागौन, फाईकस, वेन्जमिन
5	पटरी वृक्षारोपण	बाईपास रोड़ (आजादनगर) यादव अटैची वाले के मकान से बाल विकास परियोजना के ऑफिस तक (दायी साइड)	306 मी0 × 2 मी0	150	गो0 मोहर, सहजन, कचनार, जामुन, अमरूद, अकेसिया, सागौन
6	पटरी वृक्षारोपण	मौ0 जलालनगर में आरा मशीन के कोने से लेकर बाईपास प्याऊ के मोड तक दोनो साईड	185 मी0 × 1.5 मी0	180	जामुन,सहजन, सिरस, कंजी सागौन, पिलखन, अर्जुन
7	पटरी वृक्षारोपण	पाल वाले रोड़ से प्याऊ मन्दिर तक दोनो साईड	300 मी0 × 2 मी0	200	पीपल, अर्जुन, सहजन, कंजी, जामुन
8	खण्ड वृक्षारोपण	सीलिंग वाली जमीन की लम्बाई व चौडाई	82 मी0 × 76 मी0	600	शीशम, पीपल, अर्जुन, जामुन, सहजन, कंजी
9	खण्ड वृक्षारोपण	मौ0 प्रेमनगर में तारापुर फार्म रोड़ स्थित तालाब व रास्ते	90 मी0 × 50 मी0	450	अर्जुन, जामुन, कंजी,

	पटरी वृक्षारोपण	मौ0 मायापुरी में बूढ़े बाबू का तालाब मेन रास्ते बाये साईड।	135 मी0	50	जामुन, अर्जुन, सहजन
	खण्ड वृक्षारोपण	मैन रोड, मौ0 भानपुर फाटक, सेल्फी पाईण्ट से लेकर फायर कालोनी तक वन साईड प्रमुख साहब के मकान से लेकर चामुण्डा वाली गली तक टाईल्स बिछी है।	960 मी0 × 1 मी0	300	अशोक, गो0 मोहर, जरूल, सहजन,कचनार, जामुन, ईमली
12	पटरी वृक्षारोपण	मौ0 भानपुर फाटक पुलिया से लेकर जवाहरनगर में सुनारो वाली गली तक दूसरी साईड	900 मी0 × 9 मी0	280	अशोक, गो0 मोहर, जरूल, सहजन,कचनार, जामुन, ईमली
13	खण्ड वृक्षारोपण	मौ0 जवाहरनगर में राम बैंकट हॉल के पीछे सरकारी तालाब श्री ओलख जी के प्लाट से लेकर बाउण्ड्री तक	75 मी0 × 40 मी0	350	पीपल, पिलखन, जामुन, अर्जुन, कंजी, शीशम, सीरस
14	खण्ड वृक्षारोपण	खादगूजर रोड़ पर राम तलिया मन्दिर से लेकर श्री बलवीर की दीवार तक	29 मी0 × 26 मी0	50	जामुन, अर्जुन, सीरस
15	पटरी वृक्षारोपण	तेवा कालोनी गेट से लेकर डम्पिंग ग्राउण्ड तक एक साईड	123 मी0 × 16 मी0	150	गो0 मोहर, सहजन, सीरस, अर्जुन, अकेसिया,
16	पटरी वृक्षारोपण	टेलीफोन टावर से केमचूरा कम्पनी तक दूसरी साईड	1290 मी0 × 12 मी0	450	गो0 मोहर, सहजन, सीरस, अर्जुन, जामुन, अकेसिया, पीपल, पिलखन
17	पटरी वृक्षारोपण	श्री कुलदीप कौर के मकान से पम्प तक	29 मी0 × 6 मी0	15	कचनार, जरूल, अकेसिया, फाईकस
18	पटरी वृक्षारोपण	शुक्ला के मकान से गटर तक	43 मी0 × 4 मी0	15	सहजन, फाईकस, अकेसिया
19	पटरी वृक्षारोपण	स्कूल वाली साईड से लेकर गटर तक	14 मी0 × 14 मी0	20	जामुन, अर्जुन, सहजन, पीपल, फाईकस
20	खण्ड वृक्षारोपण	भानपुर राजकीय बालिका कालेज वाली ग्राम समाज (कालिज के गेट भूरि सिंह)	200 मी0 × 94 मी0	150	अर्जुन, पिलखन, सहजन, पीपल, फाईकस
21	खण्ड वृक्षारोपण	मौ0 भानपुर में डेरिया (तालाब) हाई वेरी सैट के पीछे (शुबरन से हरिओम तक)	117 मी0 × 105 मी0	20	अर्जुन, पिलखन, सहजन
22	खण्ड वृक्षारोपण	एम0डी0ए0 कालोनी में मा0 श्री राजीव तरारा, विधायक जी वाला पार्क	121 मी0 × 110 मी0	50	गो0 मोहर, जरूल, सहजन, अर्जुन, जामुन, फाईकस
23	खण्ड वृक्षारोपण	एम0डी0ए0 कालोनी में श्री गुड्डू वाला पार्क	104 मी0 × 92.8 मी0	50	गो0 मोहर, अमलतास, सहजन, फाईकस, अर्जुन
24	खण्ड वृक्षारोपण	एम0डी0ए0 कालोनी में यादव जी वाला पार्क	123 मी0 × 86.7 मी0	80	गो0 मोहर, जरूल, सहजन, फाईकस, अकेसिया

	[illegible] वृक्षारोपण	एन0डी0ए0 कालोनी में पवार वाली पार्क	147 मी0 × 84 मी0	80	गो0 मोहर, फाईकस, पीपल, अर्जुन, सहजन
26	पटरी वृक्षारोपण	मौ0 सैफीनगर में वसन्त होटल के ढाल तक नाले के पीछे	586 मी0 × 11 मी0	80	गो0 मोहर, जरूल, सहजन, फाईकस, अर्जुन
27	पटरी वृक्षारोपण	मौ0 नाईपुरा में ग्राम समाज वाली जमीन मस्जिद से नगर पा0 ट्यूबवैल तक	391 मी0×13 मी0	50	गो0 मोहर, सहजन, जामुन, अर्जुन
	कुल योग :–			**4090**	

(2) निकाय क्षेत्र में स्थित सभी डिवाडरों पर 1000 पोट प्लांटस लगाया जाना प्रस्तावित है।
(3) उपरोक्त के अतिरिक्त निकाय द्वारा विभिन्न सामाजिक संगठनों के माध्यम से 5000 होम प्लांटस लगाया जाना भी प्रस्तावित है।

(B) जल छिड़काव– नगर पालिका परिषद, गजरौला द्वारा वायू प्रदूषण की रोकथाम हेतु नियमित रुप से निकाय की समस्त सड़कों पर जल छिड़काव कराया जाना प्रस्तावित है।

क्र0 सं0	सड़क का नाम	जल टैंकर व ड्राईवर का नाम	सड़क की लम्बाई (मी0 में)
1	2	3	4
1	थाने चौराहे से बस्ती रोड डाकखाने के पास तक दोनो साईड	श्री लोकेश (02 टैंकर)	1300
2	इन्द्रा चौक चौराहे से भानपुर रेलवे क्रासिंग तक दोनो साईड	श्री राशिद (03 टैंकर)	3500
3	चौपला चौराहे से थाने चौराहे तक दोनो साईड	श्री लोकेश (02 टैंकर)	1600
4	थाने चौराहे से फाजलपुर फाटक तक दोनो साईड	श्री राशिद (02 टैंकर)	1300
5	फाजलपुर फाटक से डम्पिंग ग्राउण्ड तक दोनो साईड	श्री लोकेश (03 टैंकर)	3500
6	भानपुर रेलवे क्रासिंग से चौपला चौराहे तक दोनो साईड	श्री राशिद (03 टैंकर)	3000
7	चौपला चौराहे से हसनपुर रोड ऐसर पेट्रोल पम्प तक दोनो साईड	श्री लोकेश (02 टैंकर)	1200
8	खाद चौराहे से ललिता देवी मन्दिर बाईपास अवन्तिका पार्क तक दोनो साईड	श्री राशिद (02 टैंकर)	1400
9	चौपला चौराहे से पैराडाईज होटल तक दोनो साईड	श्री लोकेश (02 टैंकर)	2200
	कुल योग :–		19000

(C) मुख्य चौराहों पर फाउन्टेन की स्थापना कार्य– नगर पालिका परिषद, गजरौला द्वारा वायू प्रदूषण की रोकथाम हेतु नगर क्षेत्र सीमान्तर्गत 03 फाउन्टेन क्रमशः इन्द्राचौक चौराहा, रेलवे स्टेशन चौराहे एवं चौपला चौराहे पर स्थापित करा लिये गये है।

रजिस्टर्ड नं०-ए०डी०-4
लाइसेन्स सं०-डब्ल्यू०पी०-41
(लाइसेन्स टू पोस्ट बिदाउट प्रीपेमेन्ट)

सरकारी गज़ट, उत्तर प्रदेश

उत्तर प्रदेश सरकार द्वारा प्रकाशित

इलाहाबाद, शनिवार, 21 अक्टूबर, 2017 ई० (आश्विन 29, 1939 शक संवत्)

भाग 8

सरकारी कागज-पत्र, दबाई हुई रूई की गांठों का विवरण-पत्र, जन्म-मरण के आंकड़े, रोगग्रस्त होने वालों और मरने वालों के आंकड़े, फसल और ऋतु सम्बन्धी रिपोर्ट, बाजार-भाव, सूचना, विज्ञापन इत्यादि।

कार्यालय, नगर पंचायत, ऊगू, उन्नाव

26 अप्रैल, 2017 ई०

सं० 20/ठेकेदारी नियमावली शु०/न०पं० ऊगू/प्रकाशन/2017-18—उत्तर प्रदेश, नगरपालिका अधिनियम, 1916 की धारा 298(2) के अधीन प्राप्त अधिकारों का प्रयोग करके नगर पंचायत, ऊगू, जनपद उन्नाव द्वारा अपने संकल्प संख्या 04, दिनांक 26 अप्रैल, 2017 द्वारा अपनी सीमा के अन्तर्गत निर्माण/अन्य कार्य कराने वाले ठेकेदारों का पंजीकरण करने एवं उनसे कार्य करवाने के उद्देश्य "ठेकेदारी पंजीकरण नियमावली, वर्ष 2017" बनायी है, जिससे उक्त ऐक्ट की धारा 301(1) के अन्तर्गत आपत्तियाँ एवं सुझाव आमंत्रित करने हेतु प्रकाशित किया जाता है। जिसकी अवधि एक माह अर्थात् 30 दिवस होगी :

नियमावली

1—**संक्षिप्त शीर्ष नाम, प्रारम्भ और प्रवृत्ति**—यह उपनियमावली उत्तर प्रदेश, नगरपालिका अधिनियम, 1916 की धारा 298(2) (जे) (डी) के अन्तर्गत प्रदत्त अधिकारों का प्रयोग करके नगर पंचायत, ऊगू, जनपद उन्नाव की सीमा में नगर के विकास के अन्तर्गत क्रियान्वित की जाने वाली समस्त परियोजनाओं के विधिवत् संचालन हेतु ठेकेदारी पंजीकरण उपनियमावली बनायी है। जो कि नगर पंचायत, ऊगू, जनपद उन्नाव की समिति की बैठक में स्वीकृतोपरान्त गजट में प्रकाशनोपरान्त नगर विकास के अन्तर्गत ठेकेदारों के पंजीकरण हेतु प्रवृत्त होगी। यदि पूर्व में इस सम्बन्ध में कोई नियमावली लागू है तो वह इस सीमा तक से संशोधित समझी जायेगी।

2—**परिभाषायें**—जब तक विषय या प्रसंग में कोई बात प्रतिकूल न होने पर इस उपनियमावली में—

(क) "अधिनियम" से तात्पर्य उत्तर प्रदेश, नगरपालिका अधिनियम, 1916 से है।

(ख) "नगर" का तात्पर्य ऊगू नगर से है।

(ग) "शुल्क" का तात्पर्य उल्लिखित उपनियमावली में यथा स्थान प्रदर्शित शुल्क से है।

(घ) "नगरपालिका/नगर पंचायत" से तात्पर्य नगर पंचायत, ऊगू, जनपद उन्नाव से है।

(ङ) "अध्यक्ष" से तात्पर्य नगर पंचायत के अध्यक्ष/प्रशासक से है।

(च) "अधिशासी अधिकारी" से तात्पर्य नगर पंचायत, ऊगू, जनपद उन्नाव से है।

(छ) "समिति" गठित/निर्वाचित समिति से है।

(ज) "प्राविधिक अधिकारी" से तात्पर्य नगर विकास, जिला प्रशासन एवं नगर पंचायत समिति से नामित अधिकारी से है।

30 ई०गा०-3

होगी तब तक कि ठेकेदार ऐसे त्रुटिपूर्ण कार्य को पूर्ण नहीं कर लेता। अन्यथा ऐसी समस्त मरम्मत कार्य नगर पंचायत द्वारा प्राविधिक अधिकारी के नेतृत्व में करवा दिया जायेगा या धरोहर/जमानत राशि जब्त कर ली जायेगी।

38–उप नियमावली की उपरोक्त किसी भी उपधारा में किसी प्रकार का संशोधन नगर पंचायत की समिति में संकल्प पारित के उपरान्त ही किया जायेगा, प्रतिबन्ध होगा कि निर्धारित शुल्क में किसी प्रकार की कमी नहीं की जायेगी।

39–लोक निर्माण विभाग में प्रचलित नियमावली के यदि कोई बिन्दु इसमें छूटा हो तो मान्य होगा।

40–अधिशासी अधिकारी/अध्यक्ष/उच्चाधिकारियों के द्वारा दिये गये निर्देश मान्य होंगे।

41–देयक से नियमानुसार काटी जाने वाली आयकर, वाणिज्यकर, खनिज आदि की कटौती मान्य होगी।

42–समय-समय पर शासन स्तर से निर्गत आदेश फर्म/ठेकेदार पर लागू होंगे।

शारित

उत्तर प्रदेश, नगरपालिका अधिनियम, 1916 की धारा 299 (1) द्वारा प्रदत्त अधिकारों का प्रयोग करके नगर पंचायत, ऊगू, जनपद उन्नाव यह भी निर्देश देती है कि उपरोक्त नियमों के किसी अनुच्छेद का उल्लंघन करने पर अर्थदण्ड दिया जायेगा, जो रु0 1,000.00 (एक हजार रुपये मात्र) तक हो सकता है। यदि निरन्तर जारी रहे तो प्रत्येक ऐसे दिन के लिये जिसके बारे में यह सिद्ध हो जाये कि अपराधी अपराध करता चला आ रहा है तो रु0 25,00 (रुपये पच्चीस मात्र) अर्थदण्ड प्रतिदिन उपरोक्त के अतिरिक्त किया जायेगा। अर्थदण्ड अदा न करने पर 6 मास का कारावास का दण्ड दिया जा सकेगा।

ह0 (अस्पष्ट),
अधिशासी अधिकारी,
नगर पंचायत, ऊगू,
जनपद उन्नाव।

कार्यालय, नगर पालिका परिषद्, गजरौला (अमरोहा)

04 अक्टूबर, 2017 ई0

सं0 552/न0पा0परि0अ0/2017-18–नगर पालिका परिषद्, गजरौला (अमरोहा) की सीमा में स्थित समस्त आवासीय भवनों/भूखण्डों पर सम्पत्ति कर (गृहकर व जलकर) आरोपित करने के उद्देश्य से उत्तर प्रदेश नगर पालिका अधिनियम, (संशोधन) 2011 की धारा 128 (1), 140 (1), 141 क के अन्तर्गत प्रदत्त शक्तियों एवं नगर विकास अनुभाग-9 उत्तर प्रदेश शासन लखनऊ के शासनादेश संख्या 135/9-9-11-190 द्वि0रा0वि0अ0/04, दिनांक 18 मार्च, 2011 तथा उत्तर प्रदेश शासन, नगर विकास अनुभाग-9 दिनांक 08 जून, 2017 के अनुपालन में नगर सीमान्तर्गत भवनों/भूमियों तथा सम्पत्तियों के द्विवर्षीय/आकस्मिक गृहकर निर्धारण हेतु स्वमूल्यांकन (स्वकर) निर्धारण नियमावली वर्ष, 2017 बनायी है उपविधि/नियमावली का दैनिक समाचार-पत्र अमर उजाला व दैनिक हिन्दुस्तान के अमरोहा अंक में आपत्तियां/सुझाव आमंत्रित करने हेतु प्रकाशन कराया गया निर्धारित अवधि में एक आपत्ति कार्यालय में प्राप्त हुई जिसका परीक्षण कर अधिशासी अधिकारी/प्रशासक नगर पालिका परिषद्, गजरौला के द्वारा अंतिम रूप से निस्तारण कर दिया गया है। उक्त उपविधिं 2017 सरकारी गजट में प्रकाशन के दिनांक से लागू होगी।

उपविधि

1–**नाम**–यह नियमावली स्वकर निर्धारण नियमावली नगर पालिका परिषद, गजरौला (अमरोहा) के नाम से जानी जायेगी।

2–**अर्थ**–स्वकर निर्धारण प्रणाली के तहत भवन स्वामी स्वयं ही अपने भवन की माप कर इस नियमावली में उल्लिखित दरों के आधार पर आंगणन कर भवन पर कर निर्धारण कर सकेगा।

3–**परिभाषाएं**–इस नियमावली में–

(1) नगर पालिका से तात्पर्य नगर पालिका परिषद्, गजरौला (अमरोहा) से है।

(2) अधिनियम से तात्पर्य उत्तर प्रदेश नगर पालिका अधिनियम, 1916 से है।

(3) अधिशासी अधिकारी से तात्पर्य अधिशासी अधिकारी नगर पालिका परिषद्, गजरौला (अमरोहा) से है।

(4) अध्यक्ष/प्रशासक/बोर्ड का तात्पर्य अधिशासी अधिकारी नगर पालिका परिषद, गजरौला (अमरोहा) के अध्यक्ष/प्रशासक/बोर्ड से है।

(5) सम्पत्ति से तात्पर्य नगर पालिका परिषद, गजरौला (अमरोहा) की सीमा में स्थित भूमि/भवन या दोनों से है।

(6) स्वकर निर्धारण का तात्पर्य किसी स्वामी या अध्यासी द्वारा इस नियमावली से संलग्न प्रपत्र-क में दाखिल किये जाने वाले स्वतः निर्धारण विवरण से है।

(7) आवासीय भवन से तात्पर्य ऐसे भवन से है जिसकी प्रत्येक ईकाई उसमें रहने वाले व्यक्ति के अध्यासन में हो और आवासीय उपयोग का प्राविधान हो। किन्तु उसमें व्यावसायिक उद्देश्य से उपयोग के लिये होटल, लाज या किसी अन्य प्रकार के भवन सम्मिलित न होंगे।

(8) अनावासीय भवन से तात्पर्य ऐसे भवन से है जिसका प्रयोग व्यावसायिक/औद्योगिक/गैर आवासीय गतिविधियां संचालित हो रही हैं।

(9 मिश्रित भवन से तात्पर्य ऐसे भवन से है जिसमें आवासीय के साथ-साथ व्यावसायिक/औद्योगिक/गैर आवासीय गतिविधियां संचालित हो रही हैं।

(10) पक्का भवन से तात्पर्य ऐसे भवन से है जिसकी दीवार, ईंट/पत्थर या ऐसे ही किसी अन्य सामग्री से निर्मित हो तथा जिसकी छत आर0सी0सी0 या आर0बी0सी0 पद्धति से निर्मित हो।

(11) अन्य पक्का भवन से तात्पर्य ऐसे भवन से है जिसकी छत कड़ी, पटियां एवं गार्डरों तथा लोहा/सीमेंट/फाईबर की चादर से निर्मित हो।

(12) कच्चा भवन से तात्पर्य ऐसे भवन से है जिसकी छत अस्थायी साधनों यथा–छप्पर, आदि से निर्मित हो।

(13) मासिक किराया दर से तात्पर्य नगर पालिका परिषद् द्वारा वार्डवार निर्धारित भवनों/भूमि के कारपेट एरिया/आच्छादित क्षेत्रफल के लिए निर्धारित प्रतिवर्ग फुट मासिक किराये से है।

(14) वार्षिक मूल्य का तात्पर्य अधिनियम की धारा 140 के अधीन निर्दिष्ट वार्षिक मूल्य से हैं।

(15) आच्छादित क्षेत्रफल से तात्पर्य कुर्सी क्षेत्र के ऊपर निर्मित भवन के प्रत्येक तल के कुल आच्छादित क्षेत्र से है।

(16) कारपेट एरिया से तात्पर्य अधिनियम की धारा 140 की उपधारा (1) के स्पष्टीकरण (एक) में निर्दिष्ट कारपेट एरिया से है।

(17) मार्ग की चौड़ाई से तात्पर्य सार्वजनिक मार्ग के दोनों ओर स्थित सरकारी नाली/नाला के बीच की दूरी से है।

(18) अधिसूचित बैंक से तात्पर्य कर की धनराशि को जमा करने के लिए नगर पालिका परिषद् द्वारा अधिसूचित बैंक या बैंकों से है।

4–कारपेट एरिया की गणना नियमानुसार की जायेगी–

(क) कमरे–आन्तरिक आयाम की पूर्ण माप।

(ख) आच्छादित बरामदा–आन्तरिक आयाम की पूर्ण माप।

(ग) बालकनी, कारीडोर, रसोई व भण्डार गृह आन्तरिक आयाम की 50 फीसदी माप।

(घ) गैराज आन्तरिक आयाम की एक चौथाई माप।

(ङ) स्नानगृह, शौचालय, पोर्टिको और जीने से आच्छादित क्षेत्र-कारपेट एरिया का भाग नही होगा।

अथवा

कारपेट एरिया–आच्छादित क्षेत्रफल का 80 प्रतिशत भाग।

5–वार्षिक मूल्य की गणना निम्नानुसार की जायेगी–

(1) आवासीय भवनों के वार्षिक मूल्य की गणना–

वार्षिक मूल्य–कारपेट एरिया x निर्धारित प्रति इकाई का क्षेत्रफल मासिक किराया दर x 12।

या

आच्छादित क्षेत्रफल x निर्धारित प्रति इकाई का क्षेत्रफल मासिक किराया दर x 12 x 80 प्रतिशत।

(2) अनावासीय/गैर आवासीय/व्यवसायिक भवनों के वार्षिक मूल्य की गणना–

वार्षिक मूल्य=आच्छादित क्षेत्रफल/भूमि का खुला क्षेत्रफल x निर्धारित प्रति ईकाई का क्षेत्रफल मासिक किराया दर x 4 (गुणक) x 12।

(3) औद्योगिक इकाईयों के भवन/भूमि की वार्षिक मूल्य की गणना–

वार्षिक मूल्य=आच्छादित क्षेत्रफल/भूमि का खुला क्षेत्रफल x निर्धारित प्रति ईकाई का क्षेत्रफल मासिक किराया दर x 2 (गुणक) x 12।

6–स्वतः अध्यासित आवासीय भवनों के लिये छूट–

(क) 10 वर्ष तक के पुराने भवनों के वार्षिक मूल्यांकन में 25 प्रतिशत की छूट अनुमन्य होगी।

(ख) 10 वर्ष से 20 वर्ष तक पुराने भवनों के वार्षिक मूल्यांकन में 32.5 प्रतिशत की छूट अनुमन्य होगी।

(ग) 20 वर्ष से अधिक पुराने भवनों के वार्षिक मूल्यांकन में 40 प्रतिशत की छूट अनुमन्य होगी।

7–किराये पर उठे आवासीय भवन–

(क) (1) 10 वर्ष तक के पुराने भवनों के वार्षिक मूल्यांकन में 25 प्रतिशत अधिक समझा जायेगा।

(2) 10 वर्ष से 20 वर्ष तक के पुराने भवनों के वार्षिक मूल्यांकन में 12.5 प्रतिशत अधिक समझा जायेगा।

(3) 20 वर्ष से अधिक पुराने भवनों के वार्षिक मूल्यांकन में आगणित वार्षिक मूल्यांकन के बराबर समझा जायेगा।

(ख) किराये पर उठे अनावासीय/औद्योगिक/व्यावसायिक भवन का मूल्यांकन अनुबन्ध में उल्लिखित वास्तविक किराये या मासिक किराया दर (प्रतिवर्ग फुट) मूल्यांकन जो अधिक है, पर किया जायेगा।

8–रेन्ट कन्ट्रोल के मकान–रेन्ट कन्ट्रोल अधिनियम, 1972 के अधीन आने वाले आवासीय भवनों पर नगर पालिका परिषद्, गजरौला (अमरोहा) प्रत्येक करों की गणना के लिये वार्षिक किराये का निर्धारण रेन्ट कन्ट्रोल अधिनियम के अन्तर्गत नही होगा। बल्कि इसके किराये का निर्धारण उ0 प्र0 नगर पालिका अधिनियम, 1916 के प्राविधानों के अनुसार किया जायेगा, ऐसे भवनों के करों की देयता अब किरायेदारी की होगी।

9–जिन भवनों में किरायेदारों और सर्वे में भवन स्वामी का पता नही चलता है तो ऐसे भवनों में किरायेदार/अध्यासी को ही गृहकर का भुगतान करना होगा।

10–अनावासीय/गैर आवासीय भवन से तात्पर्य–

(1) सभी प्रकार के फुटकर दुकानें, शोरूम, कृषि उपकरणों के विक्रय केन्द्र, शीतगृह, सिनेमा व मल्टिप्लेक्स, पी0सी0ओ0, पेट्रोल व डीजल फिलिंग स्टेशन, गोदाम, बैंक, वाणिज्य कार्यालय, नर्सिंग होम, अस्पताल, बारात घर, होटल, रेस्टोरेन्ट, गेस्ट हाउस व अन्य व्यावसायिक/भूमि से है।

(2) सभी प्रकार की औद्योगिक इकाईयों/भूमि से है।

11–अधिनियम की धारा 129 की उपधारा (क) से (छ) तक को छोड़कर नगर पालिका सीमा में स्थित समस्त भवनों या भूमि या दोनों के वार्षिक मूल्य पर कर का उद्ग्रहण किया जायेगा।

12–वार्षिक मूल्यांकन के आधार पर आंगणित कर से सम्बन्धित आधारभूत तथ्य–

(क) नगर पालिका परिषद् के अधिशासी अधिकारी द्वारा नगर पालिका परिषद् क्षेत्र या उसके भाग में नियमावली में विहित रीति के अनुसार क्षेत्रवार समय-समय पर किराया दर और कर निर्धारण सूची तैयार करवायेंगे। (संशोधित धारा 141)।

(ख) उत्तरदायी स्वामी या अध्यासी अपने द्वारा सम्पत्ति कर की धनराशि के सम्बन्ध में प्रतिवर्ष अपनी देनदारी का निर्धारण स्वयं कर सकता है।

(ग) सर्वेक्षण के दौरान आवासीय/व्यावसायिक/औद्योगिक भवनों के पृथक्-पृथक् भवन संख्यायें आवण्टित की जायेंगी। यदि किसी भवन में आवासीय एवं व्यावसायिक दोनों गतिविधियां पाई जाती है तो दोनों पृथक्-पृथक भवन संख्यायें आवण्टित की जायेंगी।

(घ) अनावासीय/व्यावसायिक/औद्योगिक भवनों पर कर निर्धारण नियमावली में उल्लिखित नियमों के अनुसार किया जायेगा।

13—कोई भी व्यक्ति यदि नगर पालिका परिषद्, गजरौला (अमरोहा) की सीमा में स्थित भवन/भूमि का स्वामी अध्यासी है तो वे भवन/भूमि में सम्पत्ति कर का निर्धारण निर्धारित मासिक किरायेदारों (प्रतिवर्ग फुट) के आधार पर स्वयं कूल्यांकन द्वारा कर लेंगे। इसके लिये नगर पालिका परिषद्, गजरौला, अमरोहा से एक आवेदन-पत्र (प्रपत्र-क और प्रपत्र-ख) प्राप्त कर अपने मकान का ब्यौरा देकर उपविधि में दी गयी निर्धारित दर के अनुसार स्वयं स्वकर का निर्धारण करेंगे।

14—आवेदन-पत्र (प्रपत्र-क और प्रपत्र-ख) नगर पालिका परिषद, गजरौला, अमरोहा से निःशुल्क प्राप्त किया जा सकता है।

15—जिन भवन/भूमि के स्वामी/अध्यासी द्वारा स्व कर निर्धारण का विकल्प नही अपनाया जायेगा, तो उसके सम्बन्ध में कर का निर्धारण व वसूली की कार्यवाही नियमानुसार नगर पालिका परिषद्, गजरौला, अमरोहा द्वारा की जायेगी।

16—भवन/भूमि के स्वामी/अध्यासियों द्वारा आवेदन-पत्र (प्रपत्र-क और प्रपत्र-ख) में गलत तथ्य/सूचना देने पर उसको रु0 1,000.00 से अनधिक अर्थदण्ड देय होगा।

17—कर दर निर्धारण—

(1) गृहकर की देयता वार्षिक होगी जो वार्षिक मूल्य का 10 प्रतिशत होगा।

(2) जल कर की देयता वार्षिक होगी जो वार्षिक मूल्य का 5 प्रतिशत होगा तथा जल कर व जल मूल्य में से किसी एक अधिकतम का उद्ग्रहण किया जायेगा।

18—करों का भुगतान—

(1) अधिशासी अधिकारी या उसके द्वारा प्राधिकृत कोई अधिकारी बनाये गये नियम अधीन निर्धारित भवन/भूमि (सम्पत्ति) कर के भुगतान हेतु स्वामी/अध्यासी को बिल भेजेगा जिसमें एक ऐसा दिनांक निर्दिष्ट होगा, नगर पालिका परिषद, गजरौला, अमरोहा में कर का भुगतान किया जायेगा। स्वकर निर्धारण का भुगतान सार्वजनिक सूचना द्वारा सूचित किये जाने पर भी निर्धारित तिथि तक किया जायेगा। निर्धारित अवधि में भुगतान न करने की दशा में उपविधि में दी गयी शास्ति तथा नगर पालिका अधिनियम, 1916 की धारा 173 (क) के भी अनुसार कर की वसूली की जायेगी।

(2) जिन भवनों/भूमि को नगर पालिका परिषद, गजरौला, अमरोहा द्वारा भवन/भूमि की संज्ञा दी जा चुकी है उन्हें भी प्रपत्र-क और प्रपत्र-ख पर उपरोक्तानुसार भरकर जमा करना अनिवार्य है तथा उनके भवन/भूमि पर यदि कोई पूर्व का बकाया है तो प्रपत्र-क के अनुसार देय कर एवं पूर्व बकाया कर भी जमा करेंगे।

(3) जब किसी भवन में निर्माण या पुनर्निर्माण के फलस्वरूप कारपेट एरिया/भूमि के क्षेत्रफल अथवा दोंनों में कोई परिवर्तन या परिवर्द्धन किया जाता है तो उसके निर्माण के समापन या अध्यासन के दिनांक से 3 माह के अन्दर यथा स्थिति भवन स्वामी/अध्यासी द्वारा प्रपत्र-ख में ही पुनः विवरण प्रस्तुत किया जाना अनिवार्य होगा।

(4) जब कभी भवन स्वामी द्वारा अध्यासित भवन को किराये पर दिया गया हो या किराये से वापस अपने अध्यासन में लिया गया हो तो इसके तीन माह के अन्दर प्रपत्र ख में ही पुनः विवरण प्रस्तुत किया जाना अनिवार्य होगा।

19—करों में छूट—

(क) गृहकर एवं जल कर की देयता वार्षिक होगी, 01 अप्रैल, से 31 जुलाई के मध्य कर जमा करने की दशा में चालू मांग में 10 प्रतिशत तथा 1 अगस्त से 31 दिसम्बर, के मध्य कर जमा करने की दशा में चालू मांग में 5 प्रतिशत छूट अनुमन्य होगी। इसके पश्चात् कर जमा करने पर कोई छूट अनुमन्य नहीं होगी। किन्तु वित्तीय वर्ष 2017-18 का गृह कर एवं जल कर उपविधि में उल्लिखित दरों तथा स्वकर निर्धारण प्रक्रिया के अनुसार आगणन क्र जमा करने की दशा में चालू मांग में 10 प्रतिशत की छूट दिनांक 31 मार्च, 2018 तक अनुमन्य होगी।

(ख) ऐसे भवन स्वामी/अध्यासी को जिस पर वित्तीय वर्ष की समाप्ति अर्थात 31 मार्च के पश्चात् बकाया चालू मांग में 10 प्रतिशत अधिक ब्याज देना होगा।

20–मकानों को दर्ज करने सम्बन्धी–कोई भी व्यक्ति किसी भी समय किसी भी भवन या भूमि पर अपना नाम अध्यासी अथवा स्वामी के रूप में अंकित करना चाहता है, तो उसे निर्धारित प्रपत्र पर आवेदन करना होगा, और यदि उसके नाम के सम्बन्ध में कोई आवेदन निरस्त करने हेतु विचाराधीन है तो उसका उल्लेख लिखित रूप में किया जायेगा अन्यथा उसके बाद कर सूची में आवेदन के अनुसार नाम कर निर्धारण सूची में अंकित कर दिया जायेगा।

21–मकानों के हस्तान्तरण सम्बन्धी नियम–

(क) यदि किसी भवन अथवा भूमि का जिस पर कर आरोपित है, स्वामित्व विक्रय विलेख के आधार पर हस्तान्तरित होता है, तो स्वत्व हस्तान्तरित करने वाले व्यक्ति तथा संस्था अथवा स्वत्व पाने वाले व्यक्ति या संस्था ऐसे हस्तान्तरण के 3 माह के अन्दर उसकी सूचना प्रेषित करना अनिवार्य होगा। विक्रय विलेख के बाजारी मूल्य के अनुसार नामान्तरण हेतु निम्नवत् शुल्क देना होगा–

		रु0
1–रुपये 1.00 से 100000.00 बाजारी मूल्य तक	–	200.00
2–रुपये 100001 से 200000.00 बाजारी मूल्य तक	–	300.00
		रु0
3–रुपये 200001 से 300000.00 बाजारी मूल्य तक	–	500.00
4–रुपये 300001 से 500000.00 बाजारी मूल्य तक	–	1000.00
5–रुपये 500001 से अधिक बाजारी मूल्य होने पर	–	1500.00

(ख) यदि किसी कर दाता अथवा भवन/भूमि के स्वामी/अध्यासी की मृत्यु हो जाती है तो उसके वारिस को मृत्यु के दिनांक से 03 माह के अन्दर इसकी लिखित सूचना प्रेषित करना अनिवार्य होगा। ऐसे मामलों में नाम परिवर्तन हेतु नामान्तरण शुल्क रुपये 500.00 देय होगा।

(ग) यदि किसी भवन/भूमि का क्रेता या उत्तराधिकारी 03 माह के अन्दर नामान्तरण हेतु सूचना देने में असफल रहता है तो 03 माह के बाद प्रार्थना-पत्र प्रस्तुत करते समय उपरोक्तानुसार निर्धारित फीस के साथ-साथ विलम्ब शुल्क 500.00 रुपये देय होगा।

22–नगर पालिका परिषद की ओर से अधिशासी अधिकारी जैसी भी परिस्थिति हो नगर पालिका अधिनियम, 1916 की धारा 158 (1)(2) के अन्तर्गत पत्र भेजकर किसी भवन/भूमि स्वामी को उसकी सम्पत्ति आदि के बारे में विवरण प्रस्तुत करने तथा अन्य दस्तावेज मांगने व प्राप्त करने का अधिकार होगा।

23–(क) निकाय के अधिशासी अधिकारी द्वारा अपनी सीमान्तर्गत आवासीय भवनों/भूमियों का वार्षिक मूल्यांकन निम्न दरों (प्रति वर्ग फूट प्रति माह) पर निर्धारित किया जायेगा।

क्रम संख्या	कक्ष (वार्ड, का नाम	सम्पत्ति का प्रकार	9 मी0 से अधिक चौड़े मार्ग पर स्थित भवन			6 मी0 से 9 मी0 तक चौड़े मार्ग पर स्थित भवन			6 मी0 से कम चौड़े मार्ग पर स्थित भवन			केवल भूमि/भूखण्ड के सम्बन्ध में		
			आर0 सी0सी0/ आर0बी0 छत सहित पक्का भवन	अन्य पक्का भवन	कच्चा भवन	आर0 सी0सी0/ आर0बी0 छत सहित पक्का भवन	अन्य पक्का भवन	कच्चा भवन	आर0 सी0सी0/ आर0बी0 छत सहित पक्का भवन	अन्य पक्का भवन	कच्चा भवन	9 मी0 से अधिक चौड़े मार्ग पर स्थित भूमि/ भूखण्ड	6 मी0 से 9 मी0 तक चौड़े मार्ग पर भूमि/ भूखण्ड	6 मी0 से कम चौड़े मार्ग पर स्थित भूमि/ भूखण्ड
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1	1 से 25	आवासीय	1.50	1.20	0.80	1.20	1.00	0.70	1.00	0.80	0.60	0.50	0.40	0.30

(ख) उपविधि के प्रस्तर-10 (1) के अन्तर्गत अनावासीय/गैर आवासीय भवनों के वार्षिक मूल्य का तात्पर्य उपविधि के प्रस्तर-5 (2) के अनुसार निर्धारित प्रति इकाई की उपरोक्त आवासीय मासिक किराया दरों के आधार पर आंगणित वार्षिक मूल्य के 4 गुना (गुणक) मूल्य से है।

(ग) उपविधि के प्रस्तर-10 (2) के अन्तर्गत अनावासीय/गैर आवासीय भवनों के वार्षिक मूल्य का तात्पर्य उपविधि के प्रस्तर-5 (3) के अनुसार निर्धारित प्रति इकाई की उपरोक्त आवासीय मासिक किराया दरों के आधार पर आंगणित वार्षिक मूल्य के 2 गुना (गुणक) मूल्य से है।

शास्ति

उत्तर प्रदेश नगर पालिका अधिनियम, 1916 की धारा 299 (1) के द्वारा प्राप्त/प्रदत्त अधिकारों का प्रयोग करते हुये नगर पालिका परिषद, गजरौला, अमरोहा यह निर्देश देती है कि–

(1) जो व्यक्ति इस उपविधि के उपबन्धों का उल्लंघन करने के लिये दुष्प्रेरित करेगा, उसे रुपये 1000.00 (एक हजार रुपये) के अर्थदण्ड से दण्डित किया जा सकता है और जब ऐसा उल्लंघन निरन्तर किये जाने की स्थिति में प्रथम दोष सिद्धि के दिनांक के पश्चात् ऐसे प्रत्येक दिन के लिये जिसमें अपराधी का अपराध करते रहना सिद्ध होगा, रुपये 25.00 (पच्चीस रुपये) तक हो सकेगा।

(2) उपनियम (1) में निर्दिष्ट किसी बात के होते हुये भी इस उपविधि के अधीन दण्डनीय किसी अपराध का प्रशमन, अपराध के लिये नियत अर्थदण्ड की अन्यून एक तिहाई धनराशि और अनधिक आधी धनराशि की वसूली पर अधिशासी अधिकारी या उसके द्वारा अधिकृत किसी अधिकारी द्वारा किया जा सकता है।

(ह0) अस्पष्ट,
अधिशासी अधिकारी,
नगर पालिका परिषद्,
गजरौला (अमरोहा)।

कार्यालय, नगरपालिका परिषद, अकबरपुर, अम्बेडकरनगर

10 अक्टूबर, 2017 ई0

सं0 306/न0पा0परि0अ0/2017-18–संयुक्त प्रान्त नगरपालिका अधिनियम, 1916 की धारा 128(1) व 128(10) के अन्तर्गत प्रदत्त शक्तियों को प्रयोग करते हुये नगरपालिका परिषद, अकबरपुर की सीमा में स्थित सभी मकानों, इमारतों तथा भूमियों पर गृहकर निर्धारण हेतु पूर्व में लागू विज्ञप्ति संख्या 1109/तेइस-124(72-73)–12, दिनांक टीसी नगर विकास अनुभाग-9, दिनांक 22 फरवरी, 2010 के अनुपालन में नगर सीमान्तर्गत भवनों तथा सम्पत्तियों का पंचवर्षीय/आकस्मिक कर निर्धारण (गृहकर/जलकर) लिये जाने हेतु स्वमूल्यांकन व्यवस्था प्रभावी की जाती है। जो नगरपालिका अधिनियम, 1916 की धारा 300(1) के अनुसार निम्नलिखित भवनों तथा सम्पत्तियों पर स्वतः कर निर्धारण नियमावली वर्ष 2017 बनाये हैं, जो राजकीय गजट में प्रकाशन के पश्चात् इसी वित्तीय वर्ष 2017-18 से लागू होगी। उपरोक्त के सम्बन्ध में आपत्ति/सुझाव प्रकाशन की तिथि से 15 दिवस तक मान्य होगी। निर्धारित अवधि में प्राप्त आपत्तियों का निस्तारण कर दिया गया है।

नियमावली

1–यह नियमावली नगरपालिका परिषद्, अकबरपुर अम्बेडकरनगर की सीमा में स्थित भवनों तथा सम्पत्तियों पर स्वतः कर निर्धारण नियमावली, 2017 कही जायेगी।

2–यह नियमावली नगरपालिका परिषद्, अकबरपुर अम्बेडकरनगर की सीमा में लागू होगी।

3–यह नियमावली राजकीय गजट में प्रकाशन के पश्चात् इसी वित्तीय वर्ष 2017-18 से लागू होगी।

4–"नगरपालिका" का तात्पर्य नगरपालिका परिषद्, अकबरपुर अम्बेडकरनगर से है।

5–"अधिशासी अधिकारी" का तात्पर्य नगरपालिका परिषद, अकबरपुर अम्बेडकरनगर के अधिशासी अधिकारी से है।

6–"प्रशासक/बोर्ड" का तात्पर्य नगरपालिका परिषद्, अकबरपुर अम्बेडकरनगर के प्रशासक/बोर्ड से है।

7–"अध्यक्ष/प्रशासक/प्रभारी अधिकारी" का तात्पर्य नगरपालिका परिषद्, अकबरपुर अम्बेडकरनगर के अध्यक्ष/प्रशासक/प्रभारी अधिकारी से है।

8–"अधिनियम" का तात्पर्य संयुक्त प्रान्त नगरपालिका अधिनियम, 1916 से है।

9–"शासनादेश" का तात्पर्य उ0प्र0 शासन द्वारा जारी आदेशों/निर्देशों से है।

10–कोई भी व्यक्ति यदि नगरपालिका परिषद्, अकबरपुर अम्बेडकरनगर की सीमा में भवन/भूमि के स्वामी/अध्यासी है तो वे भवन/भूमि के सम्पत्ति कर का निर्धारण स्वमूल्यांकन द्वारा कर लेंगे। इसके लिये नगरपालिका परिषद्, अकबरपुर से एक आवेदन-पत्र (प्रपत्र 'क' और प्रपत्र 'ख') प्राप्त कर अपने मकान का ब्योरा देकर उपविधि में दी गयी निर्धारित दर के अनुसार स्वयं स्वकर निर्धारण करेंगे।

11–आवेदन-पत्र (प्रपत्र 'क' और प्रपत्र 'ख') नगरपालिका परिषद्, अकबरपुर अम्बेडकरनगर से निर्धारित शुल्क जमा कर प्राप्त किया जा सकता है।

12–जिन भवन/भूमि स्वामी/अध्यासी द्वारा स्वकर निर्धारण का विकल्प नहीं अपनाया जायेगा, तो उनके सम्बन्ध में कर का निर्धारण व वसूली की कार्यवाही नियमानुसार नगरपालिका परिषद्, अकबरपुर अम्बेडकरनगर द्वारा की जायेगी।

13–भवन/भूमि स्वामी/अध्यासियों द्वारा आवेदन-पत्र में गलत तथ्य/सूचना देने पर उसको रु0 1,000.00 से अनधिक अर्थदण्ड देय होगा।

14–**भवन**–इसमें वह सभी अहाते, उपघर आदि तथा यदि एक संयुक्त परिसर में कई भवन स्थित है तो इस परिसर के सभी इमारतों के परिसर की भूमि सहित भवन कहा जायेगा और भवन का तात्पर्य सं0प्र0 नगरपालिका अधिनियम, 1916 की धारा में अंकित परिभाषा से है।

15–"सम्पत्ति" का तात्पर्य किसी भवन/भूमि या दोनों से है।

रजिस्टर्ड नं०-[illegible]
लाइसेन्स सं०-डब्ल्यू०पी०-41
(लाइसेन्स टू पोस्ट विदाउट प्रीपेमेन्ट)

सरकारी गज़ट, उत्तर प्रदेश

उत्तर प्रदेश सरकार द्वारा प्रकाशित

प्रयागराज, शनिवार, 19 अक्टूबर, 2019 ई० (अश्विन 27, 1941 शक संवत्)

भाग 8

सरकारी कागज-पत्र, दबाई हुई रूई की गांठों का विवरण-पत्र, जन्म-मरण के आंकड़े, रोगग्रस्त होने वालों और मरने वालों के आंकड़े, फसल और ऋतु सम्बन्धी रिपोर्ट, बाजार-भाव, सूचना, विज्ञापन इत्यादि।

कार्यालय, नगर पंचायत, खरखौदा, (मेरठ)

27 जून, 2018 ई0

सं0 257/न0पं0-2018–19–नगर पंचायत, खरखौदा, (मेरठ) की सीमा में स्थित समस्त आवासीय पर सम्पत्ति कर (गृहकर व जलकर) आरोपित करने के उद्देश्य से उत्तर प्रदेश नगर पालिका अधिनियम (संशोधन) 2011 की धारा 128 (1), 140 (1), 141-क के अन्तर्गत प्रदत्त शक्तियों एवं नगर विकास अनुभाग–9 उत्तर प्रदेश शासन लखनऊ के शासनादेशा संख्या 135/9-9-11-190 दि0रा0वि0आ0/04 दिनांक 18 मार्च, 2011 तथा उत्तर प्रदेश शासन, नगर विकास अनुभाग–9 दिनांक 08 जून, 2017 के अनुपालन में नगर सीमान्तर्गत भवनों/भूमियों तथा सम्पत्तियों के द्विवर्षीय/आकस्मिक गृहकर निर्धारण हेतु स्वमूल्यांकन (स्वकर) निर्धारण नियमावली वर्ष 2019 बनाई गयी है जिसके सापेक्ष में आपत्तियां/सुझाव आमंत्रित करने हेतु स्थानीय दैनिक समाचार.पत्रों में प्रकाशन किया जा रहा है। नगर पंचायत, खरखौदा, (मेरठ) की सीमा के अन्तर्गत आने वाले सभी सम्मानित नागरिकों से उक्त उपविधि/नियमावली के सापेक्ष, नियमावली के प्रकाशन दिनांक से 30 दिन तक कार्यालय नगर पंचायत, खरखौदा, में आमंत्रित की जाती है। नगर पंचायत की सीमा में आने वाला कोई भी नागरिक नियमावली के सापेक्ष में अपनी आपत्ति/सुझाव, निर्धारित समय सीमा के अन्तर्गत कार्यालय नगर पंचायत में जमा कर सकता है, निर्धारित समय सीमा के बाद जमा की गई आपत्ति/सुझाव पर कोई विचार नहीं किया जायेगा तथा आपत्ति/सुझाव निस्तारण में अतिम निर्णय का अधिकार अधोहस्ताक्षरी/अधिशासी अधिकारी का होगा। उक्त नियमावली दैनिक समाचार.पत्र, दैनिक जागरण एवं दैनिक अमर उजाला मेरठ में दिनाांक 28 जून, 2018 के अंक में प्रकाशित कराके आपत्ति एवं सुझाव मांगे गये थे। निर्धारित अवधि में कोई आपत्ति/सुझाव प्राप्त नहीं हुआ है। अतः यह गजट में प्रकाशित होने के दिनाांक से मानी जायेगी।

उपविधि

1–नाम–यह नियमावली "स्वकर निर्धारण नियमावली" "नगर पंचायत, खरखौदा, (मेरठ)" के नाम से जानी जायेगी।

2–**अर्थ**–स्वकर निर्धारण प्रणाली के तहत भवन स्वामी स्वयं ही अपने भवन की माप कर इस नियमावली में उल्लेखित दरों के आधार पर आंगणन कर भवन पर कर का निर्धारण कर सकेगा।

3–परिभाषायें–इस नियमावली में–

(1) "नगरपालिका" से तात्पर्य नगर पंचायत, खरखौंदा (मेरठ) से है।

(2) "अधिनियम" से तात्पर्य उत्तर प्रदेश नगरपालिका अधिनियम, 1916 से है।

(3) "अधिशासी अधिकारी" से तात्पर्य अधिशासी अधिकारी नगर पंचायत, खरखौदा, (मेरठ) से है।

(4) "अध्यक्ष/प्रशासक/बोर्ड" का तात्पर्य अधिशासी अधिकारी नगर पंचायत, खरखौदा, (मेरठ) के अध्यक्ष/प्रशासक/बोर्ड से है।

(5) सम्पत्ति से तात्पर्य नगर पंचायत, खरखौंदा की सीमा में स्थित भूमि/भवन या दोनों से है।

(6) "स्वकर निर्धारण" का तात्पर्य किसी स्वामी या अध्यासी द्वारा इस नियमावली से संलग्न प्रपत्र-क में दाखिल किये जाने वाले स्वतः निर्धारण विवरण से

(7) "आवासीय भवन" से तात्पर्य ऐसे भवन से है जिसकी प्रत्येक इकाई उसमें रहने वाले व्यक्ति के अध्यासन में हो और आासीय उपयोग का प्राविधान हो। किन्तु उसमें व्यवसायिक उद्देश्य से उपयोग के लिए होटल, लाज या किसी अन्य प्रकार के भवन सम्मिलित नं होंगे।

(8) "आनावासीय भवन" से तात्पर्य ऐसे भवन से है जिसका प्रयोग व्यावसायिक/औद्योगिक/गैर आवासीय गतिविधियां संचालित हो रही है।

(9) "मिश्रित भवन" से तात्पर्य ऐसे भवन से है जिसमें आवासीय के साथ-साथ व्यावसायिक /औद्योगिक/गैर आवासीय गतिविधियां संचालित हो रही हैं।

(10) "पक्का भवन" से तात्पर्य ऐसे भवन से है जिसमें दीवार, ईट/पत्थर या ऐसे ही किसी अन्य सामग्री से निर्मित हो तथा जिसकी छत आर0सी0सी0 या आर0बी0सी0 पद्धति से निर्मित हो।

(11) "अन्य पक्का भवन" से तात्पर्य ऐसे भवन से है जिसकी छत कड़ी पटियां एवं गार्डरों तथा लोहा/सीमेंट/फाईबर की चादर से निर्मित हो।

(12) "कच्चा भवन" से तात्पर्य ऐसे भवन से है जिसकी छत अस्थायी साधनों यथा-छप्पर, आदि से निर्मित हो।

(13) "मासिक किराया दर" से तात्पर्य नगर पंचायत द्वारा वार्डवार निर्धारित भवनों/भूमि के कारपेट एरिया /आच्छादित क्षेत्रफल के लिये निर्धारित प्रतिवर्ग फुट मासिक किराये से है।

(14) "वार्षिक मूल्य" का तात्पर्य अधिनियम की धारा 140 के अधीन निर्दिष्ट वार्षिक मूल्य से है।

(15) "आच्छादित क्षेत्रफल" से तात्पर्य कुर्सी क्षेत्र के ऊपर निर्मित भवन के प्रत्येक तल के कुछ आच्छादित क्षेत्र से है।

(16) "कारपेट एरिया" से तात्पर्य अधिनियम की धारा 140 की उपधारा (1) के स्पष्टीकरण (एक) में निर्दिष्ट कारपेट ऐरिया से है।

(17) "मार्ग की चौडाई" से तात्पर्य सार्वजनिक मार्ग के दोनों ओर स्थित सरकारी नाली/नाला के बीच की दूरी से है।

(18) "अधिसूचित बैंक" से तात्पर्य कर की धनराशि को जमा करने के लिए नगर पंचायत द्वारा अधिसूचित बैंक या बैंको से है।

4–कारपेट एरिया की गणना नियमानुसार की जायेगी।

(क) कमरे – आन्तरिक आयाम की पूर्णमाप।

(ख) आच्छादित बरामदा – आन्तरिक आयाम की पूर्णमाप।

केयरिंग चार्ज की दरें

क्र0सं0	कृत्य	पालिका द्वारा आरोपित धनराशि
1	2	3
1	प्रत्येक घर से डोर-टू-डोर कूड़ा संग्रहण करने का शुल्क/चार्ज	
	(a) एक मंजिल भवन क्षेत्रफल 50 वर्ग मी0 तक यूजर चार्जेज	रु0 10.00 प्रतिमाह
	(b) एक मंजिल भवन क्षेत्रफल 50-100 वर्ग मी0 तक यूजर चार्जेज	रु0 20.00 प्रतिमाह
	(c) एक मंजिल भवन क्षेत्रफल > 101 वर्ग मी0 तक यूजर चार्जेज	रु0 30.00 प्रतिमाह
	(d) अपार्टमेन्ट्स, हाउस, काम्पलेक्स, एक से अधिक तल क्षेत्रफल > 101 वर्ग मी0 तक यूजर चार्जेज	रु0 50.00 प्रतिमाह
2	बैंक/कार्यालय (सरकारी, अर्द्धसरकारी, प्राइवेट)/विद्यालय/महाविद्यालय आदि से डोर-टू-डोर कूड़ा संग्रहण करने का शुल्क/चार्ज	रु0 200.00 प्रतिमाह
3	रेस्टोरेन्ट/ढाबों/चाय/मिठाई/मीट की दुकान आदि से डोर-टू-डोर कूड़ा संग्रहण करने का शुल्क/चार्ज	रु0 500.00 प्रतिमाह
4	होटल/बड़े रेस्टोरेन्ट/प्रतिष्ठान/मैरिज हाल आदि से डोर-टू-डोर कूड़ा संग्रहण करने का शुल्क/चार्ज	रु0 1,000.00 प्रतिमाह
5	आवासीय भवन स्वामियों द्वारा खूले में कूड़ा-कचरा डालने पर अर्थदण्ड	रु0 100.00 प्रतिदिन
6	दुकानदारों द्वारा खुले में कचरा डालने पर अर्थदण्ड	रु0 100.00 प्रतिदिन
7	रेस्टोरेन्ट मालिकों द्वारा खुले में कचरा डालने पर अर्थदण्ड	रु0 1,000.00 प्रतिदिन
8	होटल मालिक द्वारा खुले में कचरा डालने पर अर्थदण्ड	रु0 2,000.00 प्रतिदिन
9	बारात घर, गेस्ट हाऊस, बैंकट हाल द्वारा खुले में कचरा डालने पर अर्थदण्ड	रु0 2,500.00 प्रतिदिन
10	औद्योगिक प्रतिष्ठान द्वारा खुले में कचरा डालने पर अर्थदण्ड	रु0 5,000.00 प्रतिदिन
11	हलवाई, चाट पकौड़ी, फास्ट फूड, आईसक्रीम, गन्ने का रस एवं अन्य जूस एवं फूड आदि ठेला व्यवसायियों द्वारा खुले में कचरा डालने पर अर्थदण्ड	रु0 500.00 प्रतिदिन
12	डेरी मालिकों द्वारा गोबर को सार्वजनिक स्थानों पर फेंकना अथवा नाला/नालियों में बहाने पर/नाले नालियों पर अतिक्रमण करने पर अर्थदण्ड	रु0 500.00 प्रतिदिन
13	निजी मकान, दुकान इत्यादि के निर्माण का मलवा, सामग्री ईंट, सीमेन्ट, लोहा, पत्थर सरकारी भूमि, सार्वजनिक मार्गों/स्थल पर डालने पर अर्थदण्ड	रु0 500.00 प्रतिदिन
14	निजी ट्रैक्टरों द्वारा बजरी, कचरा, मलबा, गोबर इत्यादि परिवहन करते हुये नगरपालिका की सड़कों पर अपनी सामग्री बिखेरने व गन्दगी फैलाने पर अर्थदण्ड	रु0 1,000.00 प्रतिदिन
15	सरकारी भवनों, चौराहों, तिराहों सरकारी कार्यालयों की दीवारों व उनके गेट, सरकारी विद्युत पोल पर निजी वाणिज्यिक प्रचार-प्रसार हेतु पोस्टर, स्लोगन लिखकर सरकारी दीवारें ऐतिहासिक भवनों की सुन्दरता को खराब करने व बैनर्स लगाने पर उस संस्था अथवा मौके पर पाये गये व्यक्ति से (प्रत्येक कृत्य पर) अर्थदण्ड	रु0 2,000.00 प्रतिदिन
16	बिना सक्षम अधिकारी की स्वीकृति के रोड़ कटिंग करने पर तथा नाला/नाली को तोड़ने एवं क्षतिग्रस्त करने पर अर्थदण्ड	रु0 5,000.00 प्रतिदिन तथा मरम्मत चार्ज अतिरिक्त होगा
17	अपने भवन, दुकानों पर नीले एवं हरे रंग के ढक्कनदार कूड़ेदान न रखने तथा गीले एवं सूखे कचरे को अलग-अलग एकत्रित न करने पर अर्थदण्ड	रु0 100.00 प्रतिदिन

purposes, unless obtained form a pure source. Water so obtained shall be stored in clean receptacles with covers to protect it from contamination.

PENALTY

In exercise of powers conferred by section 299 (1) of the Municipal Act, the Competent Authority hereby directs that any breach of the provisions of bye-laws 2, 4, 5, and 6 shall be punishable with a fine which may extend to Rs. 1,000.00 (Rupees one thousand only) and in the event of a continuing breach, with a further fine which may extend to Rs. 50.00 (Rupees fifty only) for every day after the date of the first conviction during which the offender is proved to have persisted in the offence.

(Sd.) Illegible,
Executive Officer,
Nagar Panchayat Barsana,
Mathura.

कार्यालय, नगरपालिका परिषद्, गजरौला, जनपद अमरोहा

14 सितम्बर, 2019 ई0

सं0 474/के0चा0उप0/न0पा0प0ग0/2019–सर्वसाधारण को सूचित किया जाता है कि नगरपालिका परिषद गजरौला, जनपद अमरोहा में नगरपालिका अधिनियम, 1916 की सुसंगत धाराओं तथा धारा 298 सूची–1 की उप सूची "क से त्र" में प्रदत्त शक्तियों का उपयोग करते हुये पर्यावरण संरक्षण, लोक स्वास्थ्य, सार्वजनिक सुरक्षा जनहित तथा स्वच्छ भारत मिशन योजना के सुचारु रुप से क्रियान्वयन हेतु नगर को स्वच्छ एवं सुन्दर बनाने के लिए नगरपालिका परिषद, गजरौला, जनपद अमरोहा की सीमान्तर्गत केयरिंग चार्ज के सम्बन्ध में "केयरिंग चार्ज उपविधि–2019" बनायी गयी है। उपविधि को लागू करने हेतु दिनांक 14 दिसम्बर, 2018 को दैनिक समाचार पत्र "अमर उजला" एवं "दैनिक जागरण" के माध्यम से आपत्ति व सुझाव आमंत्रित किये गये थे निर्धारित समय अवधि के अन्तर्गत प्राप्त आपत्ति एवं सुझावों को दिनांक 25 फरवरी, 2019 को आयोजित बोर्ड की बैठक में बोर्ड द्वारा निस्तारित करते हुये निम्नवत् "केयरिंग चार्ज उपविधि, 2019" को उत्तर प्रदेश के शासकीय गजट में प्रकाशन के दिनांक से लागू किया जाता है।

उपविधि

1–**संक्षिप्त नाम**–यह उपविधि नगरपालिका परिषद्, गजरौला, जनपद अमरोहा की केयरिंग चार्ज उपविधि, 2019 कहलायेगी।

2–**प्रसार**–इसका प्रसार नगरपालिका परिषद्, गजरौला, जनपद अमरोहा की वर्तमान सीमा तथा आगामी वर्षों में होने वाली सीमा वृद्धि में होगा।

3–नगरपालिका परिषद्, गजरौला, जनपद अमरोहा की सीमा का तात्पर्य उत्तर प्रदेश शासन द्वारा समय-समय पर जारी अधिसूचना द्वारा निर्धारित नगरपालिका परिषद्, गजरौला, जनपद अमरोहा से है।

4–प्रशासक/प्रभारी अधिकारी/अध्यक्ष का तात्पर्य नगरपालिका परिषद्, गजरौला, जनपद अमरोहा के प्रशासक/प्रभारी अधिकारी/अध्यक्ष से है।

5–अधिशासी अधिकारी का तात्पर्य नगरपालिका परिषद्, गजरौला, जनपद अमरोहा के अधिशासी अधिकारी से है, जो केयरिंग चार्ज होगा। अधिशासी अधिकारी उपविधि में दी गयी शक्तियों का प्रयोग स्वयं अथवा अपने सक्षम अधीनस्थ अधिकारी से करा सकता है।

6–अधिशासी अधिकारी को यह अधिकार होगा कि वे प्रत्येक 5 वर्षों में केयरिंग चार्ज का पुनरीक्षण करायेंगे। अपरिहार्य परिस्थितियों में यदि चार्ज का पुनरीक्षण न हो सका तो प्रत्येक 5 वर्ष में निर्धारित चार्ज में 10 प्रतिशत की वृद्धि करते हुए चार्ज वसूलना सुनिश्चित करायेंगे।

7–यह उपविधि शासकीय गजट में प्रकाशन की तिथि से प्रभावी होगी।

1	2	3
18	दुकानदार अथवा ठेला व्यवसायियों द्वारा सड़क पर बैठकर स्कूटर व साइकिल, बड़े वाहनों की रिपेयरिंग कर आयल, मिट्टी व पानी फैलाकर गन्दगी करने पर अर्थदण्ड	रु0 200.00 प्रतिदिन
19	मीट की दुकानों के सामने दुकानदार द्वारा काटे गये जानवरों की हड्डियों, मलबा मलीदा, खून, मुर्गे के पंख, अण्डों के छिलके इत्यादि सार्वजनिक मार्ग स्थल पर डालकर गन्दगी फैलाने पर अर्थदण्ड	रु0 500.00 प्रतिदिन
20	सार्वजनिक मार्ग, चौराहों व भवनों, दुकानों आदि के सामने गाय, भैंस, बकरी, कुत्ते, भेड़, गधा, घोड़ा, खच्चर, सुअर इत्यादि पालतू जानवरों से गन्दगी फैलाने पर सम्बन्धित पशु के स्वामी से। पालतू जानवरों के खुले घूमते पाये जाने पर उनको नगरपालिका परिषद, गजरौला द्वारा पकडवा कर नगरपालिका परिषद, गजरौला के कांजी हाऊस में बन्द किया जायेगा, जिनको निर्धारित जुर्माना दे कर 7 दिन के अन्दर छुड़ाया जा सकेगा। 7 दिन तक न छुड़ाने पर उक्त जानवर को जब्त कर नीलाम किया जायेगा।	रु0 500.00 प्रति जानवर प्रतिदिन
21	सार्वजनिक स्थान, जमीन व सड़क के किनारे बैठकर सब्जियां बेचकर उनसे निकलने वाले अपशिष्ट पदार्थों, कूड़े कचरे को सार्वजनिक मार्ग स्थल पर डालकर गन्दगी फैलाने पर अर्थदण्ड	रु0 200.00 प्रतिदिन
22	हेयर कटिंग सैलून वालों द्वारा सार्वजनिक मार्ग स्थल, नाला, नाली आदि में गन्दगी बाल इत्यादि डालने पर अर्थदण्ड	रु0 500.00 प्रतिदिन
23	दुकानदारों अथवा व्यवसायियों द्वारा सार्वजनिक मार्ग, चौरोहों, सड़क अथवा दुकानों के सामने की खाली सरकारी जमीन पर अतिक्रमण कर व्यवसाय करने पर अर्थदण्ड	रु0 1,000.00 प्रतिदिन
24	प्राइवेट अस्पताल, नर्सिंग होम, क्लीनिक, दवाखाना, मेडिकल स्टोर, पैथोलॉजी लैब इत्यादि के द्वारा सार्वजनिक मार्ग, सड़क पर, फुटपाथ पर अपशिष्ट पदार्थों को डालकर गन्दगी फैलाने पर अर्थदण्ड	रु0 1,000.00 प्रतिदिन
25	विभिन्न चिकित्सकीय संस्थानों जैसे प्राईवेट अस्पताल, नर्सिंग होम, क्लकिनक, पैथोलाजी लैब इत्यादि के जेव चिकित्सकीय अपशिष्ट को नगरीय ठोस अपशिष्ट में अथवा सार्वजनिक स्थान पर डालने पर अर्थदण्ड	रु0 1,000.00 प्रतिदिन
26	सड़क किनारे वाशिंग मशीन लगाकर गाड़ियों की धुलाई करने पर अर्थदण्ड	रु0 1,000.00 प्रतिदिन
27	सड़क किनारे, फुटपाथ, रेलवे लाईन किनारे, सार्वजनिक मार्ग, सरकारी भूमि में खुले में शौच करने पर अर्थदण्ड	रु0 500.00 प्रति व्यक्ति प्रतिदिन
28	सड़क किनारे, फुटपाथ, रेलवे लाइन किनारे, सार्वजनिक मार्ग, सरकारी भूमि में खुले में पेशाब करने पर अर्थदण्ड	रु0 200.00 प्रति व्यक्ति प्रतिदिन
29	सड़क किनारे, फुटपाथ, सार्वजनिक मार्ग, सरकारी कार्यालय, सरकारी कर्यालयों की दीवारों पर थूकने, तम्बाकू, पान आदि की पीक थूकने पर अर्थदण्ड	रु0 200.00 प्रतिदिन
30	सार्वजनिक स्थल सरकारी कार्यालयों में धूमपान, मद्यपान करने पर अर्थदण्ड	रु0 200.00 प्रति व्यक्ति प्रतिदिन
31	अपने व्यवसायिक प्रतिष्ठान में कूड़ादान (डस्टबिन) न रखने पर अर्थदण्ड	रु0 200.00 प्रतिदिन
32	सड़क पटरी, सार्वजनिक भूमि, सार्वजनिक मार्ग पर जनरेटर रखकर अतिक्रमण करने पर अर्थदण्ड	रु0 1,000.00 प्रतिदिन
33	सार्वजनिक नाले, नालियों, स्थानों पर स्लैब/स्थायी/अस्थायी अतिक्रमण करने तथा अवैध प्रक्षेप (छज्जा, टीनशेड आदि) डालने पर अर्थदण्ड	रु0 1,000.00 प्रतिदिन

1	2	3
34	नगरपालिका की सम्पत्ति, शासकीय सम्पत्तियों, भवनों, दुकानों आदि को क्षति पहुंचाने एवं पालिका की बिना अनुमति के उसमें किसी भी प्रकार का निर्माण/परिवर्तन करने पर अर्थदण्ड	रु0 5,000.00 प्रतिदिन
35	वाहन पार्किंग हेतु निर्धारित स्थान के अलावा सार्वजनिक मार्गों, चौराहों, सरकारी भूमि पर वाहन खड़ा करके अवरोध उत्पन्न करने पर अर्थदण्ड	रु0 1,000.00 प्रतिदिन
36	नॉन वेंडिंग जोन में ठेला, ठेली, फड इत्यादि लगाकर व्यवसाय करने पर अर्थदण्ड	रु0 500.00 प्रतिदिन
37	नगरपालिका सीमान्तर्गत सार्वजनिक मार्गों/सार्वजनिक स्थलों/निजी सम्पत्तियों आदि पर कूड़ा, प्लास्टिक की वस्तुयें, तार, पॉलीथीन आदि जलाकर वायु में प्रदूषण करने पर अर्थदण्ड	रु0 5,000.00 प्रतिदिन
38	नगरपालिका सीमान्तर्गत बिना सक्षम अधिकारी की अनुमति के भवन निर्माण करने पर अर्थदण्ड	रु0 5,000.00 प्रतिदिन
39	नगरपालिका की बिना लिखित अनुमति के पालिका की पाइप लाइनों से जल संयोजन लेना, पाइप लाइनों में छेड़छाड़ करना/क्षति पहुंचाने पर अर्थदण्ड	रु0 2,000.00 प्रतिदिन
40	नगरपालिका सीमान्तर्गत बिना सक्षम अधिकारी की अनुमति संतापकारी खतरनाक एवं आपत्तिजनक व्यापार जैसे पटाखे बनाना/बिक्री करना आदि जिससे जनसुरक्षा को खतरा हो उन पर अर्थदण्ड	रु0 5,000.00 प्रतिदिन
41	नगरपालिका की सीमान्तर्गत बिना सक्षम अधिकारी की अनुमति के ज्वलनशील सामग्री का ढेर लगाने पर अर्थदण्ड	रु0 5,000.00 प्रतिदिन
42	नगरपालिका की सीमान्तर्गत बिना सक्षम अधिकारी की अनुमति के आवासीय क्षेत्रों में सूअर पालन, मुर्गी पालन, डेरी व्यवसाय आदि कार्य करने पर अर्थदण्ड	रु0 5,000.00 प्रतिदिन
43	नगरपालिका की सीमान्तर्गत बिना सक्षम अधिकारी की अनुमति के निजी जल संचयन स्रोत जैसे टिल्लू पम्प, जैड पम्प, समरसेबिल पम्प लगाने पर अर्थदण्ड	रु0 500.00 प्रतिदिन
44	नगरपालिका की सीमान्तर्गत पालतू कुत्तों के पहचान हेतु बेल्ट न बांधने एवं वैक्सीन (एंटी रैबीज़ टीका) न लगवाने पर अर्थदण्ड	रु0 500.00 प्रतिदिन
45	भवन/दुकान स्वामियों द्वारा नल की टोटी खुली पाये जाने पर अर्थदण्ड	रु0 500.00 प्रति प्रकरण
46	पालतू कुत्तों/पशुओं को सड़कों/पार्कों/फुटपाथ/अन्य सार्वजनिक स्थानों पर शौच कराये जाने पर अर्थदण्ड	रु0 500.00 प्रति प्रकरण
47	नगरपालिका की सीमान्तर्गत किसी भी आयु के व्यक्ति द्वारा भीख मांगने का कार्य करने पर अर्थदण्ड	रु0 1,000.00 प्रति व्यक्ति प्रतिदिन
48	सैप्टीक टैंकों को खाली करने हेतु निजी ओपरेटरों द्वारा खुले में सीवर/सैप्टीक टैंकर को खाली करने पर अर्थदण्ड	रु0 5,000.00 प्रति प्रकरण

अंशु नागपाल,
अध्यक्षा,
नगर पालिका परिषद्,
गजरौला, अमरोहा।

SL.No.	Project Name	Mobile No.	District	Date of Registration
1	Gajraula Zone Six Lanning	7500114484	Amroha	19/02/2021
2	Garbage Processing Center	8630093981	Amroha	08/10/2020

Annex-C&D-2

कार्यालय नगर पालिका परिषद गजरौला जनपद अमरोहा

संख्या :– 1290 /न0पा0प0ग0–2020 दिनाँक : 28 अगस्त, 2020

नोटिस

श्री ज्ञान चन्द्र पुत्र श्री गुलाब सिंह
नि0 आर्टी रोड, गजरौला
——x——x——।

एत्द द्वारा आपको सूचित किया जाता है कि आप द्वारा सॉलिड वेस्ट मैनेजमेन्ट रूल–2016 व एन0जी0टी0 एक्ट का उल्लघंन करते हुये सरकारी भूमि पर निर्माण सामग्री ईटे बजरपूट आदि डाल रखा है। जबकि आपको उक्त सामग्री सरकारी भूमि पर डालने से पूर्व नगर पालिका परिषद, गजरौला से निर्धारित यूजर चार्जेज 1000 रूपये जमा करते हुये अनुमति लेना अनिवार्य है, परन्तु आप द्वारा ऐसा नही किया गया है, और न ही इसे ढक कर रखा गया है।

अतः आपको इस नोटिस के माध्यम से सूचित किया जाता है कि आप 02 दिवस के अन्दर उक्त सामग्री को हटना सुनिश्चित करें, या नगर पालिका परिषद, गजरौला से निर्धारित यूजर चार्जेज 1000 रूपये जमा करते हुये भविष्य में त्रिपाल/पर्दा आदि डाल कर ही निर्माण कार्य किया जायेगा। यदि उक्त अवधि में आप द्वारा उपरोक्तानुसार कार्यवाही सुनिश्चित नही की जाती है, तब आपके विरूद्ध सॉलिड वेस्ट मैनेजमेन्ट रूल–2016 व एन0जी0टी0 एक्ट के अन्तर्गत नियमानुसार आवश्यक कार्यवाही की जायेगी। जिसके लिए पूर्ण उत्तरदायित्व आपका होगा।

अधिशासी अधिकारी
नगर पालिका परिषद
गजरौला, (अमरोहा)

ज्ञान चन्द्र

कार्यालय नगर पालिका परिषद गजरौला जनपद अमरोहा

संख्या :– 1260 /न0पा0प0ग0–2020 दिनाँक : 29 अगस्त, 2020

नोटिस

श्री सुरेन्द्र पाल सिंह/श्री चन्द्रपाल
नि0 [illegible]
9012379737 ।

एत्द द्वारा आपको सूचित किया जाता है कि आप द्वारा सॉलिड वेस्ट मैनेजमेन्ट रूल–2016 व एन0जी0टी0 एक्ट का उल्लघंन करते हुये सरकारी भूमि पर निर्माण सामग्री ईटे बजरपूट आदि डाल रखा है। जबकि आपको उक्त सामग्री सरकारी भूमि पर डालने से पूर्व नगर पालिका परिषद, गजरौला से निर्धारित यूजर चार्जेज 1000 रूपये जमा करते हुये अनुमति लेना अनिवार्य है, परन्तु आप द्वारा ऐसा नही किया गया है, और न ही इसे ढक कर रखा गया है।

अतः आपको इस नोटिस के माध्यम से सूचित किया जाता है कि आप 02 दिवस के अन्दर उक्त सामग्री को हटना सुनिश्चित करें, या नगर पालिका परिषद, गजरौला से निर्धारित यूजर चार्जेज 1000 रूपये जमा करते हुये भविष्य में त्रिपाल/पर्दा आदि डाल कर ही निर्माण कार्य किया जायेगा। यदि उक्त अवधि में आप द्वारा उपरोक्तानुसार कार्यवाही सुनिश्चित नही की जाती है, तब आपके विरूद्ध सॉलिड वेस्ट मैनेजमेन्ट रूल–2016 व एन0जी0टी0 एक्ट के अन्तर्गत नियमानुसार आवश्यक कार्यवाही की जायेगी। जिसके लिए पूर्ण उत्तरदायित्व आपका होगा।

अधिशासी अधिकारी
नगर पालिका परिषद
गजरौला, (अमरोहा)

सुरेन्द्र पाल

नगर विकास विभाग

कार्यालय नगर पालिका परिषद गजरौला जनपद अमरोहा

संख्या 1349 / 2020–21 दिनांक 05-09-2020

मांग–पत्र

श्री ..... सुरजपाल सिंह

पुत्र श्री ..... चन्दपाल सिंह

निवासी मौ0 ..... लोधिया नगर 9012372937

आपके द्वारा सरकारी भूमि पर बजरी / बजरपुट / ईट आदि डाल रखी है। नगर पालिका गजरौला द्वारा कराये गये सर्वे के आधार पर आपकी निर्माण सामग्री पर अगस्त–2020 का यूजर चार्ज रु0 1,000 / – तीन दिवस के अन्दर कार्यालय में जमा कराते हुये रसीद प्राप्त कर लें। देय तिथि में जमा न करने पर विलम्ब शुल्क रु0 100 / – प्रतिदिन के रुप में जमा किया जायेगा।

अधिशासी अधिकारी
नगर पालिका परिषद गजरौला
(जनपद अमरोहा)

सुरेन्द्र पाल

AGAR PALIKA PARISHAD GAJROLA

MAC - 5

RECEIPT

k No. 92 Receipt No. 85

and Register No. .....

eived form..... डिमांड नोटिस .....

ees (in words)..... एक हजार रुपये मात्र/- .....

ccount of..... कोरोना वायरस संक्रमण रोकथाम हेतु .....

nises No..... वार्ड नं. 4 का कार्यालय Mohalla..... मालवीय .....

he period..... .....

ll/part Payment of demand bill No. ..... Dated 23-12-2020

d..... 23-12-2020 .....

..... Executive Officer.....

..... Tax Collector..... Shubham Singh .....

..... Clerk incharge of demand and collection-

/Rents/etc. ..... Register.....

tal Rs. 1000/- Tax Superintendent.....

Cashier..... Accountant.....

AGAR PALIKA PARISHAD GAJROLA

MAC - 5

RECEIPT

ok No. 92 Receipt No. 86

mand Register No. .....

eived form..... ओ.टी.एफ. फार्म ए/c. सिंह किर्द.....

bees (in words)..... दो सौ (२५५) रुपये मात्र/-.....

account of..... डी.ए.वी.पी. वेल्ट सरकारी कर्मचारी कालोनी गजरौला.....

mises No..... ८४१ का अर्धभाग शुक्ल ..... Mohalla.... मालवीय नगर.....

the period..... ..... to ....

full/part Payment of demand bill No. ..... Dated. 23-12-20.

ed..... 23-12-2020.....

: .....

: .....

C./Rents/etc. .....

otal Rs. 200/-

Executive Officer.....

Tax Collector..... Singh

Clerk incharge of demand and collection-

Register.....

Tax Superintendent.....

Cashier..... Accountant.....

AGAR PALIKA PARISHAD GAJROLA

MAC - 5

RECEIPT

k No. 92 Receipt No. 25

and Register No. .....

eived from श्री धर्मपाल पि॰ श्री मंगल्या 24 के.

ees (in words) एक हजार रुपये मात्र/— वाहन

ccount of पंजीयन शुल्क पर हेतु S/Cl.....

nises No. मकान नं॰ 1 गली नं॰ 2 Mohalla श्री मनसुख

he period वर्ष सं॰ 12 2020-21 मात्र/—

ill/part Payment of demand bill No. ...../..... Dated 17/12/2020

d. 17/12/2020

/Rents/etc. —/

al Rs. 1000/—

Executive Officer.....

Tax Collector.....

Clerk incharge of demand and collection-Register.....

Tax Superintendent.....

Cashier..... Accountant.....

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं0
Ref. No....C-32200/CL/294B/AC-F-/19-20

दिनांक
Date ...5.2.2020

सेवा में,

अतिरिक्त महानिदेशक,
यातायात पुलिस निदेशालय, उत्तर प्रदेश,
वृन्दावन योजना, सेक्टर–18, रायबरेली रोड,
लखनऊ–226301।

विषयः उत्तर प्रदेश के 15 नॉन अटैन्मेन्ट शहरों में वायु प्रदूषण के नियंत्रण हेतु निर्मित कार्ययोजना के संबंध में माइक्रोप्लानिंग किये जाने हेतु वायु (प्रदूषण का निवारण एवं नियंत्रण) अधिनियम, 1981 की धारा 31ए के अर्न्तगत जारी निर्देश के संबंध में।

यह कि, माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–681/2018 में दिनांक 08.10.2018 के द्वारा नॉन अटैन्मेन्ट शहरों से संबंधित सभी राज्यों एवं केन्द्रशासित प्रदेशों में ''एअर क्वालिटी मॉनीटरिंग कमेटी'' का गठन किये जाने, ''एअर क्वालिटी मॉनीटरिंग कमेटी'' द्वारा 02 माह के अन्दर नॉन अटैन्मेन्ट शहरों की वायुगुणवत्ता में सुधार लाये जाने हेतु कार्ययोजना तैयार किये जाने एवं कार्ययोजना के लागू होने से 06 माह के अन्दर नॉन अटैन्मेन्ट शहरों की वायुगुणता निर्धारित मानकों के अनुरूप लाये जाने हेतु आदेश पारित किये गये थे।

यह कि, राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश के अनुपालन में उत्तर प्रदेश सरकार द्वारा प्रदेश के 15 नॉन अटैन्मेन्ट शहरों यथा आगरा, प्रयागराज, अनपरा, बरेली, फिरोजाबाद, गजरौला, गाजियाबाद, झांसी, कानपुर, खुर्जा, लखनऊ, मुरादाबाद, नोएडा, रायबरेली तथा वाराणसी की वायुगुणता में सुधार लाने के लिए कार्ययोजना बनाये जाने हेतु दिनांक 02.01.2019 को ''एअर क्वालिटी मॉनीटरिंग कमेटी'' गठित की गयी एवं ''एअर क्वालिटी मॉनीटरिंग कमेटी'' द्वारा प्रदेश के 15 नॉन अटैन्मेन्ट शहरों में वायुगुणता के सुधार हेतु कार्ययोजना बनायी गयी। कमेटी द्वारा बनायी गयी कार्ययोजना को उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली प्रेषित किया गया जिसे केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली द्वारा अनुमोदित किया गया है। उक्त कार्ययोजना को उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ की वेबसाइट **http://www.uppcb.com/ pdf/ACTION-PLAN_100519.pdf** पर भी अपलोड किया गया।

यह कि, यह कि, राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा उपरोक्तानुसार पारित आदेश के अनुपालन में प्रदेश के 15 नॉन अटैन्मेन्ट शहरों की वायुगुणता में सुधार लाये जाने हेतु बनायी गयी कार्ययोजना के अनुश्रवण तथा प्रभावी क्रियान्वयन हेतु उत्तर प्रदेश सरकार द्वारा प्रमुख सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ0प्र0 शासन की अध्यक्षता में दिनांक 14.06.2019 के द्वारा ''एअर क्वालिटी मॉनीटरिंग कमेटी'' का पुनर्गठन किया गया।

यह कि, प्रदेश के 15 नॉन अटैन्मेन्ट शहरों के वायु प्रदूषण नियंत्रण के संबंध में बनायी गयी कार्ययोजना के अर्न्तगत दीर्घकालीन एवं अल्पकालीन कार्यबिन्दु तथा इसके क्रियान्वयन की समयसीमा निर्धारित करते हुये प्रदेश के संबंधित जिम्मेदार विभागों/प्राधिकरणों/संस्थाओं यथा नगर विकास विभाग, ट्रान्सपोर्ट विभाग, पी0डब्लू0डी0, एन0एच0ए0आई0, यातायात, फूड एवं सिविल सप्लाई, विकास प्राधिकरण/आवास विकास, वन, कृषि, औद्योगिक विकास, आयल कम्पनी/सी0एन0जी0, गृह, एन0एम0सी0जी0, जिला प्रशासन, वाहन निर्माता कम्पनी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, मिनिस्ट्री आफ रोड ट्रान्सपोर्ट एण्ड हाईवे, सिचाई विभाग एवं उद्यान विभाग को कार्ययोजना के अर्न्तगत वायु प्रदूषण के नियंत्रण हेतु इनसे संबंधित कार्यबिन्दुओं पर प्रभावी कार्यवाही किये जाने हेतु दायित्व निर्धारित किये गये है।

यह कि, मुख्य सचिव, उ0प्र0 शासन द्वारा अपने पत्र संख्या–एन0जी0टी0130(2) 55–पर्या–2–2019 /09 (रिट)/2016 दिनांक 11.04.2019 द्वारा उत्तर प्रदेश के 15 नॉन अटैन्मेन्ट शहरों में वायु प्रदूषण के नियंत्रण हेतु बनायी गयी कार्ययोजना के प्रभावी क्रियान्वयन/अनुपालन हेतु प्रदेश के संबंधित जनपदों के जिलाधिकारियों एवं संबंधित विभागों के अपर मुख्य सचिव/प्रमुख सचिव को निर्देश जारी किये गये है।

यह कि, माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या–681/2018 में दिनांक 20.11.2019 द्वारा उत्तर प्रदेश के 15 नॉन अटैन्मेन्ट शहरों में वायु प्रदूषण के नियंत्रण हेतु निर्मित कार्ययोजना के अर्न्तगत निर्धारित किये गये कार्यबिन्दुओं की माइक्रोप्लानिंग किये जाने के संबंध में पारित आदेश का सुसंगत अंश निम्नवत् हैः–

टी.सी.–12वी, विभूति खण्ड, गोमती नगर,
लखनऊ– – 226010
दूरभाष : 522-2720831, 2720828
फैक्स : 0522 – 2720764, 2720676
ई–मेल : info@uppcb.com
वेबसाइट : www.uppcb.com
gomti Letter head 25-05-2016

T .C.-12V, Vibhuti Khand, Gomti Nagar
Lucknow – 226010
Phone : 0522-2720831, 2720828
Fax : 0522 – 2720764
Email : info@uppcb.com
Web Site : www.uppcb.com

"With regard to direction No.(VIII), there is compliance by 38 cities. Let the States/UTs ensure compliance with regard to the remaining cities within by 30.06.2020. In default, the States/UTs will be liable to pay@Rs. 5 lakhs per month till compliance. The compensation may be recovered by the States/UTs from the erring officers and appropriate entries may also be made in the ACRs of the concerned Heads of the Departments";

अतएव मा0 राष्ट्रीय हरित अधिकरण द्वारा उक्त पारित आदेशों का अनुपालन सुनिश्चित किये जाने के दृष्टिगत वायु (प्रदूषण का नियंत्रण एवं निवारण) अधिनियम, 1981(यथा संशोधित) की धारा 31 ए के अर्न्तगत राज्य बोर्ड को प्रदत्त शक्तियों का प्रयोग करते हुए एतदद्वारा निम्न निर्देश निर्गत किये जाते है :–

1. यह कि, कार्य योजना के अंतर्गत यातायात पुलिस निदेशालय, उत्तर प्रदेश हेतु निर्धारित सभी कार्य बिन्दुओं के संबंध में 02 माह के अन्दर माइक्रोप्लानिंग की जाए तथा माइक्रोप्लान की प्रति उ0प्र0 प्रदूषण नियंत्रण बोर्ड को प्रेषित की जाए।
2. यह कि, कार्य योजना के अंतर्गत दीर्घकालीन एवं अल्पकालीन कार्य बिन्दुओं का प्रभावी कियान्वयन निर्धारित समय सीमा के अंदर किया जाये।
3. यह कि, कार्य योजना के अंतर्गत निर्धारित कार्य बिन्दुओं के संबंध में की गयी कृत कार्यवाही की मासिक प्रगति आख्या उ0 प्र0 प्रदूषण नियंत्रण बोर्ड, द्वारा विकसित "Environmental Compliance portal" "http://www.upecp.in" पर अपलोड किया जायेगा तथा इसकी प्रति सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड के माध्यम से ''एअर क्वालिटी मॉनीटरिंग कमेटी'' को प्रेषित की जायेगी।

उक्त निर्देशों का अनुपालन निर्धारित समय सीमा में सुनिश्चित कराते हुए कृत कार्यवाही की आख्या से बोर्ड को अवगत कराने का कष्ट करें।

भवदीय,

(आशीष तिवारी)
सदस्य सचिव

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु :–

1. प्रमुख सचिव, गृह, उ0प्र0 शासन, लखनऊ।
2. सदस्य सचिव, केन्द्रीय प्रदूषण नियंत्रण बोर्ड, परिवेश भवन, ईस्ट अर्जुन नगर, दिल्ली।
3. जिलाधिकारी, आगरा, प्रयागराज, सोनभद्र (अनपरा), बरेली, फिरोजाबाद, अमरोहा (गजरौला), गाजियाबाद, झांसी, कानपुर, बुलन्दशहर (खुर्जा), लखनऊ, मुरादाबाद, गौतमबुद्ध नगर (नोयडा), रायबरेली एवं वाराणसी।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड आगरा, प्रयागराज, सोनभद्र (अनपरा), बरेली, फिरोजाबाद, बिजनौर (गजरौला), गाजियाबाद, झांसी, कानपुर, बुलन्दशहर (खुर्जा), लखनऊ, मुरादाबाद, नोयडा, रायबरेली एवं वाराणसी।

सदस्य सचिव

04/2/2020

UP Pollution Control Board, Lucknow

Red Industries Status

S.No.	District Name	Name of Industry	Sector (for Example- Sugar, Distillery etc.)
1	2	3	4
1	Amroha	Jubilant Life Sciences Limited (Distillery Unit) Bhartiagram, Gajraula District- Amroha,	Distillery
2	Amroha	Jubilant Agri and Consumer Products Limited (Fertiliser Unit) Bhartiagram, Gajraula, Amroha.	Fertilzer
3	Amroha	Jubilant Agri and Consumer Products Limited (Polymer Unit) Bhartiagram, Gajraula, Amroha.	Polymer
4	Amroha	Jubilant Life Sciences Limited (Chemical Unit I) Bhartiagram, Gajraula District- Amroha.	Chemical
5	Amroha	Jubilant Life Sciences Limited (Chemical Unit II) Bhartiagram, Gajraula, District- Amroha.	Chemical
6	Amroha	Jubilant Life Sciences Limited (Power Plant) Bhartiagram, Gajraula, District- Amroha.	Power Plant
7	Amroha	Jubilant Life Sciences Limited (Estergum Unit) Bhartiagram, Gajraula, District- Amroha.	Estergum Unit
8	Amroha	Coral News Prints Ltd. Gajraula, J.P.Nagar	Paper
9	Amroha	Kamakshi Papers Pvt. Ltd., Gajraula, Distt. Amroha	Paper
10	Amroha	Kaushambi Paper Mill Pvt. Ltd., Khasra No-138, Vill, Naipura Khadar, Teh, Dhanaura, Gajraula, Amroha	Paper
11	Amroha	Teva API India Ltd, A- 2/1, A-2/2, UPSIDC Industrial Area, Bijnor Road, Gajraula – 244235 Dist.- Amroha , Uttar Pradesh.	Pharmaceuticals
12	Amroha	Umang Dairies Ltd. 3 Km. Hasanpur road Gajraula, Amroha	Dairy
13	Amroha	Dairy India Pvt Ltd. Gajraula, Amroah.	Milk Processing
14	Amroha	Best Crop Science LLP (Old Name Chemtura Chemicals India Pvt. Ltd), C-2, Industrial Area Gajraula, Amroha.	Pesticides
15	Amroha	Nirmal Fiber, Gajraula, Amroha.	Fiber Unit
16	Amroha	Raunak Automotive Ltd, Gajraula, Amroha.	Heavy Engineering

Action Plan 2021-22 for Crop Residue Management (Uttar Pradesh)

Awareness Generation (IEC Activities)

S.No.	Activity	No.	Period	Coverage
1	Advertisement in Print Media (Leading News Papers)	Weekly	July to August, 2021	75 Districts
2	Million Farmers Schools	15000	July, 2021	10 Lac Farmers
3	Kissano ki baat Vagyaniko ke sath online through NIC	2	July & August, 2021	All Districts
4	State Level Kharif Gosthi	1	June 2021	Headquarter
5	District Level Kharf Gosthi	75	June –July 2021	75 Districts
6	Bolck Level Kharif Gosthi	821	July to August 2021	821 Blocks
7	Fixing of Hoardings	1328	Up to 31 August, 2021	At Block Headquarters : Mandies, Roadside, Market, Schools, Petrol Pump
8	Audio Visual Clips on TV	14 Days (Two Times)	September to October, 2021	On Doordarshan & other popular Channels.
9	Broadcast of Radio Jingles	14 Days (Two Times)	September to October, 2021	On Akashwani & other FM Channels.
10	Display of Audio Video Film	15	July to August 2021	To be prepared by Headquarter & displayed at different Gosthies and training programmes
11	Distribution of Leaflets	10 lac	May to July, 2021	75 Districts
12	Demonstration of implements	500 Ha.	October, 2021	75 Districts
13	Training of progressive farmers	24,333	July to Nov., 2021	1-At government training Institute of the department 2-At 84 KVKs (05 training each of 50 farmers at every KVK)

Comprehensive Action Plan 2021-22 for Crop Residue Management (Uttar Pradesh)

1-Awareness Generation (IEC Activities)

S.No.	Activity	No.	Period	Coverage
1	Advertisement in Print Media (Leading News Papers)	Weekly	July to August, 2021	75 Districts
2	Million Farmers Schools	15000	July, 2021	10 Lac Farmers
3	Kissano ki baat Vagyaniko ke sath online through NIC	2	July & August, 2021	All Districts
4	State Level Kharif Gosthi	1	June 2021	Headquarter
5	District Level Kharf Gosthi	75	June –July 2021	75 Districts
6	Bolck Level Kharif Gosthi	821	July to August 2021	821 Blocks
7	Fixing of Hoardings	1328	Up to 31 August, 2021	At Block Headquarters : Mandies, Roadside, Market, Schools, Petrol Pump
8	Audio Visual Clips on TV	14 Days (Two Times)	September to October, 2021	On Doordarshan & other popular Channels.
9	Broadcast of Radio Jingles	14 Days (Two Times)	September to October, 2021	On Akashwani & other FM Channels.
10	Display of Audio Video Film	15	July to August 2021	To be prepared by Headquarter & displayed at different Gosthies and training programmes
11	Distribution of Leaflets	10 lac	May to July, 2021	75 Districts
12	Demonstration of implements	500 Ha.	October, 2021	75 Districts
13	Training of progressive farmers	24,333	July to Nov., 2021	1-At government training Institute of the department 2-At 84 KVKs (05 training each of 50 farmers at every KVK)

2-Availability of implements to indviduals farmers and Farm Machinery Banks to FPO's & Societies

- Crop Residue Management implements will be made available to the individual farmers and Farm Machinery Banks to FPO's, Societies and Panchayats under Centrally Sponsered Promotion of Agricultural Mechcnization for In Situ management of crop residue Scheme.

Individual Farmers :

- CRM implements will be made available at 50% subsidy from CRM scheme and other implements at 40% -- 50% subsidy from Submission on Agrcultural Machenization Scheme(SMAM).

Farm Machinery Banks :

- Farm Machinery Banks will be provided at 80% subsidy in the following manner.

  (a) FMB of Rs. 5 – 15 Lakh to FPO's farmer Societies, Cooperative Societies and Cane Societies.

- Rs. 5.00 Lakh - from CRM Scheme - CRM Implements

  80% subsidy is Rs 4.00 Lakh

- Rs. 10.00 Lakh–From SMAM Scheme– CRM and Other implements

  80% subsidy is Rs. 8.00 Lakh

  (b) FMB of Rs. 5.00 Lakh – To Cooperative , Cane Soicieties & Panchayats

  80% subsidy i.e. Rs. 4.00 Lakh from CRM Scheme

Progress of Implement Distribution (Till 2020-21 :

- Individual Farmers 31501
- Farm Machinery Banks to Societies and FPO's
  (a) Rs. 5.00 – 15.00 Lakh 4750
  (b) Rs. 5.00 Lakh 900

Action Plan for 2021-22

Individual Farmers at 50% subsidy

CRM Scheme 7160

Farm Machinery Banks at 80% subsidy-

(a) Rs. 5.00 to 15.00 lakh to FPO's, Farmer Societies 800
(Rs. 5.00 Lakh from CRM Scheme
Rs. 10.00 Lakh from SMAM Scheme)

(b) Rs. 5.00 Lakh from CRM Scheme
(Cooperative Societies, Cane Societies & Panchayats) 900

Time Line

- Empanalment of Manufacturers - By 15 April, 2021
- Selection of Beneficiaries - By 30 June, 2021
- Distribution of Implements - By 30 September, 2021

3- Innovative Activities

1-Flodding of field after harvesting and chopping of stubble in the field as adopted successfully in Pilibhit distritct in the year 2020-21

2-Digging of compost pit and putting the stubble in these pits and leaving for decomposition through spray of waste decomposer as adopted in many districts

3-Farmers would be encouraged to bring Parali to cow shelters and take cow dung from their as successfully done in Unnao district.

4-Use of waste decomposer :- In the year 2020-21 farmers were distributed waste decomposers free of cost. Culture was prepared from 100 ML waste decomposer solution by mixing Besan/Jaggery in it. This culture was spread on the stubble and stubble decomposed in 25 to 28 days. One bottle of 100 ml is sufficient for one acre field.

In the year 2020-21 - 2.62 Lakh bottles brought from National Centre of Organic Farming approved firm and 4000 capsules from IARI, Pusa, New Delhi and were distributed to the farmers free of cost.

In the year 2021-22 - Ten Lakh bottles are planned to be made available to the farmers by the end of August 2021.

4- Supplying Stubble to Cow Shelters :

Uttar Pradesh has 5226 Cow shelters in the state in which 5,63,856 Cows are housed. These require regular supply of fodder for feeding.

25% of stubble can be mixed with their fodder for feeding. These shelters need stubble to be spread on the floors also to save cow from severe winters. This is an innovative activity started by UP Government in which stubble from field to cow shelters was supplied. Labour cost for collection was met by MNREGA and transportation was done by Animal Husbandary Department.

Progress :

Year	Stubble Supplied
2020-21	43,901 MT
2021-22 (Proposed)	50,000 MT